

BEFORE THE NATIONAL GREEN TRIBUNAL**WESTERN ZONE BENCH PUNE,****AT PUNE****ORIGINAL APPLICATION NO. 110/2023**

MSH SHAIKH

.... APPLICANT

VS.

STATE OF GUJARAT AND ORS.

.... RESPONDENTS

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PUNE

DATE : 06/10/2023



ADVOCATE FOR RESPONDENT NO.3

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE,
AT PUNE

O.A. NO. 110/2023

MSH SHAIKH

.... APPLICANT

VS.

STATE OF GUJARAT AND ORS.

.... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT
NO. 3 – PRAHARIT PIGMENTS LLP.

MAY IT PLEASE THE HON'BLE TRIBUNAL –

The reply on behalf of Praharit Pigments LLP. (hereinafter will be referred to as Respondent No.3 for the sake of brevity) to the Application and the Letter Petition filed by the above name Original Application is as under -

1. BRIEF FACTS OF THE CASE:

A. On 29.04.2017, the Respondent applied for and subsequently obtained an Environmental Clearance from the State Level Environment Impact Assessment Authority, Gujarat to set up a Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch.

A copy of the Environmental Clearance dated 29.04.2017 issued by the State Level Environment Impact Assessment Authority, Gujarat is hereto annexed and marked as **ANNEXURE -R-1.**

B. The Respondent, thereafter, obtained a Consent to Establish (NOC) bearing Ref. No. CTE No. 91503 for the aforesaid plant under Sec. 25 of the Water Act, 1974 and Sec. 21 of the Air Act, 1981 from the Gujarat Pollution Control Board (“GPCB”) which is valid until 02.11.2024.

C. On 20.12.2018, the Respondent No.3 obtained a Consolidated Consent and Authorization (CC&A) bearing CCA No. AWH 97707 to operate the aforesaid plant from the GPCB which is valid until 04.12.2023.

A copy of the Consolidated Consent and Authorization (CC&A) dated 20.12.2018 bearing CCA No. AWH 97707 issued by the Gujarat Pollution Control Board is hereto annexed and marked as **ANNEXURE -R-2.**

D. The Respondent No.3 thereafter on 31.12.2018, obtained an Analysis report from one Green Circle, Inc., bearing Report No. GCL/V/LAB/EM-SP/17-SP/18-19/December-00/1077 which found that the quality of Hydrochloric acid generated at the Respondent No.3’s plant was equivalent to the quality of commercial Hydrochloric acid, and did not contain any impurities.

A copy of the Analysis Report dated 31.12.2018 from Green Circle, Inc., bearing report No. GCL/V/LAB/EM-SP/17-SP/18-19/December-00/1077 is hereto annexed and marked as **ANNEXURE -R-3.**

E. On 08.02.2019, the Respondent No.3 sold 21,000kgs of the Hydrochloric acid which, as stated above, was a by-product produced in the process involved in producing Pigment Green to one Shree Mahavir Enterprise, which was dispatched to the aid entity by tanker bearing No.GJ 2 Z 7927 at 12.00 pm on 08.02.2019.

A copy of the invoice dated 08.02.2019 bearing Invoice No.135 having GSTIN/UIN – 24BXDPC4751P1ZB issued by the Respondent No.3 to Shree Mahavir Enterprise is hereto annexed and marked as **ANNEXURE -R-4**.

F. On 09.02.2019, the aforesaid tanker was found to be disposing of Hydrochloric acid in a creek, resulting in the death of 2 people.

G. On 16.02.2019, the GPCB issued a Closure Order, under Sec. 5 of the ENVIRONMENT (PROTECTION) ACT, 1986, on the ground *inter alia* that on 09.02.2019, it was found that a tanker was disposing polluted water, as a result of which 2 people were found dead and one was in a critical condition.

A translated copy of the Closure Order dated 16.02.2019 issued by the Gujarat Pollution Control Board to the Respondent no. 3 is hereto annexed and marked as **ANNEXURE -R-5**.

H. An FIR came to be registered under Sec. 304, 284, 120B, and 144 of the IPC against, *inter alia*, the Respondent No.3's partners for allegedly illegally disposing spent Hydrochloric acid, which resulted in the death of two persons and had seriously injured a third.

I. In view of the aforesaid closure order, the Respondent no. 3 on 15.02.2019 filed its response before the GPCB, stating therein, *inter alia* that the Hydrochloric acid which was being carried by the tanker bearing No. GJ 2 Z 7927, had been sold to the aforesaid Shree Mahavir Enterprise, in which regard, all relevant invoices were placed before the GPCB.

A translated copy of the response dated 15.02.2019 filed by the Respondent No.3 before the Gujarat Pollution Control Board is hereto annexed and marked as **ANNEXURE -R-6**.

J. On 19.03.2019, the GPCB after considering the aforesaid responses, and on being satisfied with the same, revoked the aforesaid closure order subject to the conditions that:

a. The Respondent No.3 shall comply with all the conditions in the CCA.

b. The Respondent No.3 would submit two bank guarantees for Rs. 10 Lac and 2 Lac within a period of 7 days.

A copy of the order dated 19.03.2019 issued by the Gujarat Pollution Control Board to the Respondent No.3 is hereto annexed and marked as **ANNEXURE – R-7**.

K. The Respondent No.3's partners filed an application for anticipatory bail under Sec. 483 of the CrPC before the High Court of Gujarat, at Ahmedabad, bearing R/Criminal Misc. Application No. 7766/2019.

L. A letter came to be addressed to the National Green Tribunal, New Delhi (the "NGT") by one MSH Sheikh, President BWRC, raising

the aforesaid issue of illegal Hydrochloric acid. Based on the said letter, on 09.05.2019, an Original Application bearing OA No. 362/2019 came to be registered by the NGT who constituted a committee consisting of the District Magistrate, Surat, the GPCB and the Central Pollution Control Board to look into the matter.

M. That the Hon'ble Tribunal in the said O.A has passed the order dated 08.06.2019 without issuing notice to the present Respondent no.3. The said order was then challenged by the present Applicant before Hon'ble Supreme Court in C.A no. 8249 of 2019 in which the Hon'ble Court allowed the said appeal on 17.05.2023 with following direction –

“In view of the above, the appeal is allowed and the impugned order is set aside and the matter is remitted back to NGT. The Respondent no. 2 herein, who was the complainant before the NGT, shall implead the appellant herein as a party to the proceedings. The NGT shall direct the Joint Committee to hear the appellant and thereafter pass orders in accordance with law.”

2. Thus the Respondent no. 3 is submitting its reply in the present proceeding to the complaint filed by the Applicant which is as under

-

3. DETAIL REPLY TO THE COMPLAINT

A. It is submitted that on 08/02/2019, Prahari Pigments LLP had sold 21 MT of Pure Hydrochloric Acid -30% to Shree Mahavir Enterprise, Ankleshwar. The billing was made at 1 paisa per kg, for

the sake of recording outward entry of by-product which is usually issued free of cost or at a very nominal price. M/s Shree Mahavir Enterprise had secured an order from its customer M/s Sai Rachna Chemicals, Ankleshwar who in turn had obtained an order from M/s Aayushi Enterprise.

The copies of the bills are enclosed herewith and marked as **ANNEXURE - R-8.**

Hence, Aayushi Enterprise had arranged transportation at their cost for pickup of the By-Product directly from Praharit Pigments LLP, Jhagadia at 11:30 am -12:30 pm. The Designated partners of the firm has time and again accepted orally as well as in written form without any denial, the fact that above mentioned events had occurred and that the tanker driver had picked up HCL from Praharit Pigments LLP, Plot No.38/11, GIDC, Jhagadia. M/s Praharit Pigments LLP has till day confirmed of selling HCL to M/s Shree Mahavir Enterprise and had obtained signed invoice as a confirmation of the delivery of goods and as a token of acceptance of transfer of title, risk and possession u/s 26 of Sale of Goods Act, 1930 which is reproduced below:

“26. Risk prima facie passes with property.—Unless otherwise agreed, the goods remain at the seller’s risk until the property therein is transferred to the buyer, but when the property therein is transferred to the buyer, the goods are at the buyer’s risk whether delivery has been made or not: Provided that, where delivery has been delayed through the fault of either buyer or seller, the goods are at the risk of the party in fault as regards any loss which might not have

occurred but for such fault: Provided also that nothing in this section shall affect the duties or liabilities of either seller or buyer as bailee of the goods of the other party.”

- B. It is further submitted that the main product of Respondent No.3 is Pigment Green 7, which is used in rubber, plastic, paper and paint industries as a Pigment. The manufacturing of process of CPC Green7 involves Chlorination of CPC Blue (Water Insoluble) by Chlorine Gas in a eutectic Mixture of Aluminum Chloride, Cupric Chloride and Salt. The final reaction mixture is dumped into water to separate CPC Green-7 Crude (Water Insoluble). Then it is filtered to get CPC Green7 Crude and Organic Matter free Filtrate. Aluminum turnings are dissolved into the Filtrate to remove pure copper and Aluminum Chloride Solution. This Aluminum Chloride Solution (ACS) is further converted into value added product like Poly-Aluminum Chloride (PAC), Aluminum Hydroxide Gel, Zeolite, Aluminum Silicate, Aluminum Chlor-hydrate etc.
- The copy of the Process flow chart is annexed herewith and marked as **ANNEXURE – R-9**.
- C. The Hydrochloric Acid 30% (HCL) is a by-product manufactured along with the Green-7 pigment which is the main product of the Respondent No.3. The manufacture of HCL is permitted by Gujarat Pollution Control Board as a “By Product” vide Para 2 of its Consent Order No.AWH-97707 date of issue 11/12/2018.
- D. It is submitted that as per the Rule 2(38) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, definition of “Waste” is given as follows:

“Rule. 2(38) “waste” means materials that are not products or by-products, for which the generator has no further use for the purposes of production, transformation or consumption.

Explanation- for the purposes of this clause, waste includes the materials that may be generated during, the extraction of raw materials, the processing of raw materials into intermediates and final products, the consumption of final products, and through other human activities and excludes residuals recycled or reused at the place of generation; and by-product means a material that is not intended to be produced but gets produced in the production process of intended product and is used as such;”

- E. Since, the word “Waste” prima-facie excludes Products and By-Products, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 are outright not applicable due to operation of Rule 2 thereof.

- F. Thus, vide Para 2(a) of GPCB Consent Order No.AWH-97707 date of issue 11/12/2018, the Respondent No.3 is permitted to operate the plant for manufacturing of HCL as a By-Product and without application of HWM Rules 2016. Hence, in the absence of operation of HWM Rules, any product or by-Product can be sold to any third party without any restrictions.

- G. The By-Product picked up on 08/02/2019, from factory premises of Respondent No.3, Jhagadia, was reported by GPCB to have met an

accident (intentional or un-intentional). The same had appeared in several newspapers and later on a visit by Surat GPCB team at the premises of Respondent No.3, it came to the knowledge of the designated partners that the driver and 2 cleaners who had picked up HCL, had met with an accident. The 2 cleaners belonging to Bharwad Community had been deceased on the spot at early morning on 09/02/2019 on trying to empty the tanker in the gutter as alleged by the Police Inspector as a suo-motu complaint in the FIR.

- H. The 2 persons were deceased 15-17 hours after their pickup of by-product from Respondent No.3 factory, which has raised brows of the designated partners, since in transport industry, where delivery is to be made from Jhagadia to Ankleshwar or nearby areas, a delay in delivery of 15-17 hours is questionable. Besides, no transporter would ruin their business by retaining the deliverable material on their hand for such long time. As reported by the owner of the tanker, the driver of the tanker had removed the transport vehicle out of Ankleshwar without his permission and without appropriate documents. However, all these facts have least to be taken up by Respondent No.3 and are not within its scope.
- I. As regards to the contents of the letter petition the contents regarding the incident and the connection with the Respondent No.3 is hereby denied by the Respondent No.3 in totality. The Respondent No.3 does not wish to offer any remarks over the general allegations

regarding illegal scandal of toxic waste disposal and actions demanded in general, so far as they do not affect Respondent No.3.

- J. The Respondent no.3 as stated above has not liable for the incident in any manner. Further the Respondent No.3 has amended the CCA as now by notification dated 20/08/2019. The HCL has been included in the category of hazardous waste. The copy of amended CCA dated 20/08/2019 is annexed herewith and marked as **ANNEXURE – R-10**.
- K. The Respondent No.3 submits that the analysis reports of the samples collected from the tanker and the up-stream and down-stream are of no significance as far as the Respondent No.3 is concern as the Respondent No.3 in the above reply has clearly stated that it is sold the said by-product to the Mahavir Enterprise and transport was arranged by Mahavir Enterprise.
4. The Respondent No. 3, thus filing its response to the present Original Application and craves leave to give a detail representation before the Joint Committee constituted by this Hon'ble Tribunal.
5. The Respondent No.3 denies all the contents of the findings and report of the Joint Committee against Respondent No.3 as such the committee be directed to conduct the investigation de-novo without being influenced by the earlier findings wherein no response from the Respondent No.3 is sought for before reaching to any conclusion.
6. **Thus, it is therefore most respectfully prayed that –**
- a. the O.A may kindly be dismissed against Respondent No. 3.

Pune

06.10.2023

A handwritten signature in blue ink, appearing to read 'S. S. Sani', with a stylized flourish underneath.

ADVOCATE FOR RESPONDENT NO. 3

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE,
AT PUNE

O.A. NO. 110/2023

MSH SHAIKH

.... APPLICANT

VS.

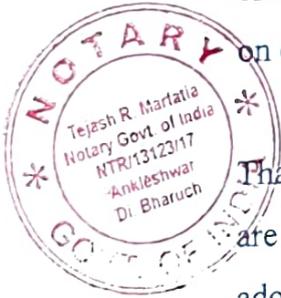
STATE OF GUJARAT AND ORS.

.... RESPONDENTS

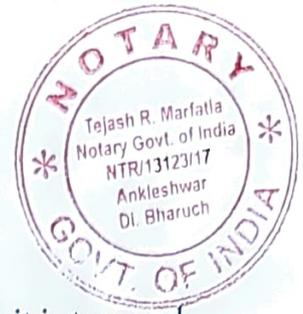
AFFIDAVIT IN SUPPORT OF THE REPLY

I, RAMESH PADSHALA, adult, Occu.: business, having address at Plot No.38/11, GIDC ESTATE JHAGADIA, DIST - BHARUCH, the Managing Partner of the Respondent No.3 hereinabove, do hereby state on the solemn affirmation that: -

I say that I am working as Managing Partner of the Respondent No.3. I am duly authorised to file the present Affidavit. I am aware of the facts and circumstances of the present case and hence I am able to depose the same on oath.



That the Respondent No.3 is filing the Reply. The facts and circumstances are well set out in the main body of the Reply. The Respondent No.1 adopts, confirms, maintains, repeats and reiterates whatever has been stated in the main body of the Reply and for the sake of brevity, convenience, and in order to avoid repetition, craves leave of this Hon'ble Tribunal to treat the statements, averments and submissions in the main body of the Reply as part and parcel of this Affidavit as if the same are reproduced herein ad-seriatim, with a view to avoid repetition and for the sake of brevity.



I say that whatever stated in the Reply and the present Affidavit is true and correct to the best of my knowledge, information and belief and the legal advice, which I believe to be true.

Solemnly Affirmed at Ankleshwar on this 6 day of October, 2023.

[Signature]
Deponent

Regd. No. 2765/2023
Date - 6 OCT 2023



SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
Tejash R. Marfatia
Notary Govt. of India
NTR / 13123 / 17
Ankleshwar, Di. Bharuch.

Mo. 98985 75057

Tejash R. Marfatia

NOTARY Docu. Reg. No. 2765/2023

Date - 6 OCT 2023

Reg. No. NTR/ANK/13123/17
Ankleshwar-01, Dist. Bharuch





ANNEXURE-R-1
STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT

DR. GAURAV DAHIYA, IAS
MEMBER SECRETARY
SEIAA (GUJARAT)

Government of Gujarat

No. SEIAA/GUJ/EC/5(f)/ 455 /2017

Date: 29th April 2017

By R P A D

Time Limit

Sub: Environment Clearance to M/s.: Prahari Pigments LLP for setting up of Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch..... In Category 5(f) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/IND/18273/2016

Dear Sir,

This has reference to your application along with EIA report dated **04/02/2017** submitted to SEIAA, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006 and additional information / documents submitted to the SEAC.

The proposal is for Environmental Clearance to **M/s.: Prahari Pigments LLP for setting up of Synthetic Organic Chemicals manufacturing plant at Plot No. 38/11, Jhagadia GIDC, Ta. Jhagadia, Dist. Bharuch.** It is a proposed unit for manufacturing following products, which falls in the category - 5(f) of the schedule of the EIA Notification-2006:

| Sr. no. | Name of the Products | Quantity MT/Month |
|---------|-----------------------------------|----------------------|
| 1. | Pigment green-7/ Pigment green-36 | 150 |
| 2. | Pigment blue 15:3 | 100 |
| 3. | Pigment alpha blue 15:0 & 15:1 | 15 |

The project activity is covered in 5(f) and is of 'B' Category. Since, the proposed project is located in the GIDC-Jhagadia, which is a notified industrial area; the public consultation is not necessary as per paragraph 7(i) III (i) (b) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated **24/04/2017** had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on **18/02/2017**. The proposal was considered by SEIAA, Gujarat in its meeting held on **29/04/2017** at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. CONDITIONS :

A. 1 SPECIFIC CONDITION :

1. Entire quantity of spent solvents shall be recovered by in-house distillation in such a manner that recovery shall not be less than 90 percent and recovered solvent shall be reused in the process within premises.
2. Unit shall comply all the conditions & recommendations mentioned in the guidelines for the management of the spent solvents published by GPCB in letter and spirit.
3. Leak Detection and Repair (LDAR) program shall be prepared and implemented as per the CPCB guidelines.
4. Entire quantity of Aluminium Chloride (20%) solution [800 MT/Month] generated from the manufacturing of Pigment Green - 7 shall be either crystallized (Aluminium Chloride) or converted to aluminum Hydroxide within premises only.
5. Entire quantity of (1) Spent Sulphuric Acid (25-30%) [450 MT/Month], (2) Spent HCl (20-25%)/ Spent HBr (22-25%) [120 MT/Month], (3) Copper Sulphate [8.25 MT/Month] and (4) Aluminium Chloride [255 MT/Month] or Aluminium Hydroxide [157.5 MT/Month] shall be sold out to GPCB authorized end users who are authorized to receive the waste stream as a raw material as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 after obtaining prior permission from CPCB/SPCB/PCC.
6. The unit shall submit the list of authorized end users of above mentioned wastes along with MoU signed with them at least two months in advance prior to commencement of production. In absence of potential buyers of these items, the unit shall restrict the production of respective item.

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority

A. 2 WATER :

7. Total water requirement for the project shall not exceed 517 KL/day. Unit shall reuse RO permeate (301.5 KL/day) for industrial purpose. Hence, fresh water requirement for the project shall not exceed 215.5 KL/day and it shall be met through GIDC water supply only. Prior permission from the concerned authority shall be obtained for withdrawal of water.
8. No ground water shall be tapped for the project requirements.
9. Industrial waste water shall be segregated as below: (1) Stream A: Concentrated stream of Alpha Blue-High Acidic ML – 18 KL/day, (2) Stream B: Mother liquor-High concentration of AlCl₃, 32 KL/day and (3) Stream C: Dilute stream waste water – 474 KL/day.
10. Stream A shall be sold out to authorized actual users.
11. Stream B shall be either crystallize or convert to aluminum Hydroxide and finally sold to authorize actual users.
12. Stream C shall be treated in ETP (Cap. 500 KL/day) comprises of primary, secondary and tertiary treatment plants followed by RO system (Cap. 15 KL/hr x 2 no.s).
13. The domestic wastewater generation shall not exceed 8 KL/day for proposed project and it shall be treated with industrial effluent.
14. Entire dilute stream waste water (474 KL/day) shall be treated in ETP [Capacity 500 KL/day] comprising of Primary, Secondary and Tertiary treatment units followed by RO system (Cap. 15 KL/hr x 2 no.s).
15. RO permeate stream (301.5 KL/day) shall be reused for process within premises.
16. RO reject waste water stream (120 KL/day) shall be disposed into deep sea through u/g conveyance pipeline laid by NCT after conforming to the norms prescribed by MoEFCC/CPCB/GPCB.
17. The unit shall provide metering facility for ETP system & RO system and maintain records for the same.
18. Proper logbooks of ETP, chemical consumption, quantities and qualities of effluent treated and reuse, power consumption etc. shall be maintained and shall be furnished to the GPCB from time to time.

A. 3 AIR:

19. Natural gas (6100 SCM/day) shall be used as fuel for one Steam Boiler (5.5 TPH).
20. Natural gas (2500 SCM/day) shall be used as fuel for one Thermic Fluid Heater (10 Lakh Kcal/hr).
21. Natural gas (3600 SCM/day) shall be used as fuel for one HAG (10 lakhs Kcal/hr).
22. Unit shall provide two stage water scrubber followed by alkali scrubber as APCM for control of HCl, Cl₂ and HBr/BR₂ gas to be generated from Reaction vessel System. (CPC green-7 / CPC green-36).
23. Unit shall provide Alkali scrubber as APCM for control of SO₂ gas to be generated from Reaction vessel System (Alpha Blue).
24. Unit shall provide Bag filters as APCM for control of SPM to be generated from two no.s of Spin Flash Dryer (SFD).
25. HSD to the tune of 120 Lit./hr shall be used in the stand-by DG set [Cap. 250 KVA].
26. Measures shall be taken to reduce the process vapors emissions as far as possible. Use of toxic solvents shall be minimum. All venting equipment shall have vapour recovery system.
27. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.
 - Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
 - Air borne dust shall be controlled with water sprinklers at suitable locations in the plant.
 - A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.
28. Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air.
29. For control of fugitive emission, VOCs, following steps shall be followed :
 - a. Closed handling and charging system shall be provided for chemicals.
 - b. Reflux condenser shall be provided over Reactors / Vessels.
 - c. Pumps shall be provided with mechanical seals to prevent leakages.
30. Regular monitoring of ground level concentration of PM₁₀, PM_{2.5}, SO₂, Cl₂, HCl and VOC shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A. 4 SOLID / HAZARDOUS WASTE:

31. ETP waste shall be disposed off at the Common TSDF site.
32. Spent Sulphuric acid, Spent HCl (20-25%) and Spent HBr (22-25%) shall be sold out to authorized end-consumer industry.

MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
Gujarat Pollution Control Board,
"Paryavaran Bhavan"
Sector-10-A, Gandhinagar-382010

33. Aluminum Chloride shall not be sent outside the premises in any case. Entire quantity shall be converted to Aluminium hydroxide crystal or Aluminium Hydroxide Crystal which can be sold to authorized end-users.
34. Discarded barrels / containers / bags / liners shall be either reused or returned back to suppliers or sold only to the authorized recyclers.
35. Used oil shall be sold only to the registered recyclers.
36. Filter cloth / Filter media shall be disposed off at the CHWIF for incineration.

A. 5 OTHER:

37. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project prepared by M/s: San Envirotech Pvt. Ltd., Ahmedabad was submitted by project proponent vide letter no. NIL dated 04/02/2017 and commitments made during presentation before SEAC and proposed in the EIA report shall be strictly adhered to in letter and spirit.

B. GENERAL CONDITIONS:

B.1 CONSTRUCTION PHASE:

38. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
39. Project proponent shall ensure that surrounding environment shall not be affected due to construction activity. Construction materials shall be covered during transportation and regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
40. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
41. First Aid Box shall be made readily available in adequate quantity at all the times.
42. The project proponent shall strictly comply with the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments. Local bye-laws of concern authority shall be complied in letter and spirit.
43. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
44. Use of Diesel Generator (DG) sets during construction phase shall be strictly equipped with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
45. Safe disposal of waste water and municipal solid wastes generated during the construction phase shall be ensured.
46. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
47. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
48. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
49. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.

B.2 OPERATION PHASE:

B.2.1 WATER:

50. The water meter shall be installed and records of daily and monthly water consumption shall be maintained.
51. All efforts shall be made to optimize water consumption by exploring Best Available Technology (BAT). The unit shall continuously strive to reduce, recycle and reuse the treated effluent.

B.2.2 AIR:

52. Acoustic enclosure shall be provided to the DG sets (If applicable) to mitigate the noise pollution and shall conform to the EPA Rules for air and noise emission standards.
53. Stack/Vents (Whichever is applicable) of adequate height shall be provided as per the prevailing norms for flue gas emission/Process gas emission.
54. Flue gas emission & Process gas emission (If any) shall conform to the standards prescribed by the GPCB/CPCB/MoEF&CC. At no time, emission level should go beyond the stipulated standards.
55. All the reactors / vessels used in the manufacturing process shall be closed to reduce the fugitive emission.

B.2.3 HAZARDOUS/SOLID WASTE:

56. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage /

disposal of hazardous wastes.

57. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
58. The unit shall obtain necessary permission from the nearby TSDF site and CHWIF. (Whichever is applicable)
59. Trucks/Tankers used for transportation of hazardous waste shall be in accordance with the provisions under the Motor Vehicle Act, 1988, and rules made there under.
60. The design of the Trucks/tankers shall be such that there is no spillage during transportation
61. All possible efforts shall be made for Co-Processing of the Hazardous waste prior to disposal into TSDF/CHWIF.
62. Management of fly ash (If any) shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

B.2.4 SAFETY:

63. The occupier/manager shall strictly comply the provisions under the Factories Act 1948 and the Gujarat Factories Rules 1963
64. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC) 1989, as amended time to time and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from the Chief Controller of Explosives and concerned Govt. Authorities shall be obtained before commissioning of the project. Requisite On-site and Off-site Disaster Management Plans have to be prepared and implemented.
65. Main entry and exit shall be separate and clearly marked in the facility.
66. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
67. Storage of flammable chemicals shall be sufficiently away from the production area.
68. Sufficient number of fire extinguishers shall be provided near the plant and storage area.
69. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals.
70. All the toxic/hazardous chemicals shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
71. The project management shall ensure to comply with all the environment protection measures, risk mitigation measures and safeguards mentioned in the Risk Assessment report.
72. Only flame proof electrical fittings shall be provided in the plant premises.
73. Storage of hazardous chemicals shall be minimized and it shall be in multiple small capacity tanks / containers instead of one single large capacity tank / containers.
74. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals.
75. Handling and charging of the chemicals shall be done in closed manner by pumping or by vacuum transfer so that minimal human exposure occurs.
76. Tie up shall be done with nearby health care unit / doctor for seeking immediate medical attention in the case of emergency.
77. Personal Protective Equipments (PPEs) shall be provided to workers and its usage shall be ensured and supervised.
78. First Aid Box and required Antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
79. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
80. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
81. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.
82. The company shall implement all preventive and mitigation measures suggested in the Risk Assessment Report.
83. Necessary permissions from various statutory authorities like PESO, Factory Inspectorate and others shall be obtained prior to commissioning of the project.

B.2.5 NOISE:

84. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.

B.2.6 CLEANER PRODUCTION AND WASTE MINIMISATION:

85. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the

MEMBER SECRETARY
Gujarat Pollution Control Board
"Paryavaran Bhawan"
Sector-10 A, Gandhinagar-10

Office : Gujarat Pollution Control Board, "Paryavaran Bhawan" Sector-10 A, Gandhinagar-382010

Phone No.:- (079) 232-32152,232-41514 Fax No.:- (079) 232-22784

E-mail : msseiaagi@gmail.com, Website:- www.seiaa.gujarat.gov.in

GPCB.

86. The company shall undertake various waste minimization measures such as :
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw materials substitutes.
 - c. Use of automated and close filling to minimize spillages.
 - d. Use of close feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for cleaning to reduce wastewater generation.
 - g. Recycling of washes to subsequent batches.
 - h. Recycling of steam condensate.
 - i. Sweeping / mopping of floor instead of floor washing to avoid effluent generation.
 - j. Regular preventive maintenance for avoiding leakage, spillage etc.

B.2.7 GREEN BELT AND OTHER PLANTATION:

87. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.
88. Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.

B.3 OTHER CONDITION:

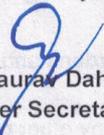
89. Rain water harvesting of surface as well as rooftop runoff shall be undertaken and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.
90. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the Industrial Association or GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.
91. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.
92. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
93. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
94. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
95. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
96. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
97. During material transfer there shall be no spillages and garland drain shall be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
98. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
99. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
100. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
101. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.
102. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.
103. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.

104. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/

GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

105. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
106. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
107. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.
108. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
109. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.
110. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
111. This environmental clearance is valid for seven years from the date of issue.
112. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
113. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards,
Yours sincerely,


(Dr. Gaurav Dahiya, IAS)
Member Secretary

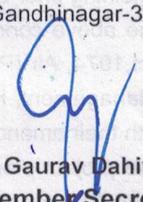
Issued to:

Mr. Chandubhai Kothia
M/s.: Prāharit Pigments LLP,
Plot No. 6011, Ankleshwar GIDC,
Dist. Bharuch

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. Select File


MEMBER SECRETARY
State Level Environment
Impact Assessment Authority
(Gujarat)
Gujarat Pollution Control Board,
"Paryavaran Bhawan"
Sector-10-A, Gandhinagar-10


(Dr. Gaurav Dahiya, IAS)
Member Secretary





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By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A)

CCA NO: AWH- 97707

NO: GPCB/ANK/CCA- 1927/ID-57674/

DT: 20/12/2018

In exercise of the power conferred under Section-25 of the Water (Prevention and Control of Pollution) Act-1974, under Section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986.

And whereas Board has received consolidated application dated 05/12/2018 and inward no. 143614 for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid Environmental Acts)

✓ To,
M/s. PRAHARIT PIGMENTS LLP.
PLOT NO: 38/11,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

1. Consent Order No. : AWH-97707 date of Issue 11/12/2018.
2. The consent under Water Act -1974, Air Act - 1981 and Authorization under Environment (Protection) Act, 1986 shall be valid up to 04/12/2023 to operate industrial plant to manufacture following products:

| Sr. No. | Products | Quantity (MT/Month) |
|---------|---------------------------------------|---------------------|
| 1. | Pigment green - 7/ Pigment green - 36 | 150 |
| | Total | 150 |
| | By-Product | |
| 1 | Poly Aluminium Chloride (soln.) OR | 2250 |
| | Aluminium Chloride/Hydroxide AND | 255/157.5 |
| | Copper or any other salt | 8.25 |
| 2 | Sodium Hypo Chloride | 450 |
| 3 | Hydrochloric Acid | 300 |

SPECIFIC CONDITIONS:-

- a. Unit shall submit analysis report of MoEF & CC accredited Lab to prove that by-products mentioned in above table is not having contamination more than specified limit as per waste specified in Schedule-II of Hazardous Rule-2016. Otherwise unit shall consider those items as hazardous wastes and manage as per the provisions of Hazardous Waste Rules-2016.
- b. Unit shall submit compliance report of specific instruction given by RO at time of visit.
- c. Unit shall provide on line TOC meter at outlet.

- d. Unit shall use fresh raw material only.
- e. Unit shall comply with all the conditions stipulated by SEIAA / MoEF in the order of Environment Clearance issued vide letter No. SEIAA/GUJ/EC/5(f)/455/2017 dated 29/04/2017.
- f. Entire quantity of spent solvents shall be recovered by in-house distillation in such a manner that recovery shall not be less than 90 percent and recovered solvent shall be reused in the process within premises.
- g. Aluminium Chloride (20%) solution generated from the manufacturing of pigment green - 7 shall be either crystallized (Aluminium Chloride) or converted to aluminum Hydroxide within premises or sell out to authorized users as PAC Sol..

3. CONDITION UNDER THE WATER ACT:

- 3.1 The quantity of total water consumption shall not exceed 432 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act-1974.
 - a) Domestic: 10 KL/Day
 - b) Industrial: 407 KL/Day
 - c) Gardening: 15 KL/Day
- 3.2 The quantity of total waste water generation shall not exceed 428 KL/Day as per below break up as mentioned in form D submitted for consent application under Water Act-1974.
 - a) Domestic: 8 KL/Day
 - b) Industrial: 420 KL/Day
- 3.3 Total water requirement for the project shall not exceed 432 KL/Day. Unit shall reuse RO permeate for industrial purpose. Hence, fresh water requirement for the project shall not exceed 215.5 KL/Day and it shall be met through GIDC water supply only.
- 3.4 Industrial waste water shall be segregated as below: (1) Stream B: Mother liquor - High concentration of $AlCl_3$, 32 KL/Day and (2) Stream C: Dilute stream waste water - 407 KL/Day.
- 3.5 Stream B shall be either crystallize or convert to aluminum Hydroxide and finally sold to authorize actual users or directly sell out to authorized users as PAC sol..
- 3.6 Stream C shall be treated in ETP (Cap. 500 KL/Day) comprises of primary, secondary and tertiary treatment plants followed by RO system (Cap. 15 KL/hr x 2 nos.).
- 3.7 RO permeate stream (301.5 KL/Day) shall be reused for process within premises.
- 3.8 RO reject waste water stream (120 KL/Day) shall be disposed into deep sea through over ground conveyance pipeline laid by NCT after conforming to the norms prescribed in below condition.
- 3.9 Rest of 52.5 KLD shall be used for $Al(OH)_3$ plant.
- 3.10 Sewage shall be disposed off through septic tank/ soak pit system.
- 3.11 The quality of industrial effluent shall conform to the following standards (as per GPCB norms, whichever is applicable)

| Parameters | Max. permissible values (in milligram/liter except for pH and Temperature) for discharge of treated effluent into JPP |
|---|---|
| pH | 6-9 |
| Biological Oxygen Demand, BOD_5 , 27° C | 100 |



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| | |
|--|--|
| Chemical Oxygen Demand (COD) | 250 |
| Total Suspended Solids (TSS) | 100 |
| Temperature, ° C | Shall not exceed more than 5° C above ambient water temperature |
| Oil & Grease | 10 |
| Ammonical -Nitrogen | 50 |
| Total Kjeldahl Nitrogen (TKN) | 50 |
| Nitrate- Nitrogen | 50 |
| Flouride (F) | 15 |
| Sulphides, as S | 5 |
| Phenolic compounds (as C ₆ H ₅ OH) | 5 |
| Total Residual Chlorine | 1 |
| Zinc (Zn) | 15 |
| Iron (Fe) | 3 |
| Copper (Cu) | 3 |
| Trivalent Chromium | 2 |
| Manganese (Mn) | 2 |
| Nickel (Ni) | 3 |
| Arsenic (As) | 0.2 |
| Cyanide (CN) | 0.2 |
| Vanadium | 0.2 |
| Lead (Pb) | 0.1 |
| Hexavalent Chromium (Cr ⁶⁺) | 0.1 |
| Selenium (Se) | 0.05 |
| Cadmium (Cd) | 0.05 |
| Mercury (Hg) | 0.01 |
| Total Chromium (Cr) | 2 |
| Bio-assay test | 90 % Survival of fish after 96 hours in 100 % effluent. |
| Colour & Odor | All efforts shall be made to remove Colour & unpleasant odour as far as possible |

- 3.12 The effluent conforming to the above standards shall be discharged into onshore effluent conveying over-ground pipeline for collection of treated effluent from member industrial units of Jhagadia industrial estates and conveyance of the collected effluent upto the Kantiyajal booster (Jhagadiya-to- Kantiyajal) Pumping Station, Village: Kantiyajal, Dist: Bharuch which shall be ultimately discharged into deep sea at a location designated by NIO i.e. Latitude 21 28' 10.2" N Longitude 72 33' 45" E.
- 3.13 Unit shall be required to make storage facilities to store the effluent for at least 72 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14 Unit shall implement & follow communication plan so that respected work can be done in minimum response time in case of emergencies.
- 3.15 Hydraulic Load given to member unit of NCT Jhagadia Pipeline Project is non-transferable i.e. member unit can not sell or buy hydraulic load to/from any other units. No addition / alteration of the booked volume shall be done without permission of the Board.
- 3.16 Hydraulic load of unit shall be as per record given by NCT to the GPCB as on 10/01/2017.

- 3.17 Unit shall provide online monitoring system for pH & TOC with recorder & magnetic flow meters for flow measurement of treated wastewater.
- 3.18 Unit shall have only one authorized outlet over the ground with full access from outside the premises, as per design approved by NCT Jhagadia Pipeline Project authority.
- 3.19 Unit shall make fixed arrangement for discharge of the effluent from their Final collection tanks to the over-ground drainage network of NCT Jhagadia Pipeline. Unit shall not keep any by-pass line or system or loose or flexible pipe line for discharge of the effluent into over-ground drainage network of NCT overhead Jhagadia Pipeline.
- 3.20 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharged into the over-ground drainage network of NCT Jhagadia Pipeline.
- 3.21 Unit shall affix of water meters as per Section 4 (1) of the water (Prevention and Control of Pollution) Cess Act - 1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the unit until the contrary is proved.
- 3.22 Unit shall provide adequate / safe effluent sampling facility for the effluent being stored in final collection / discharge tank of ETP or being discharged into NCT Jhagadia Pipeline.
- 3.23 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process, the name of proprietor/partners /directors of the unit, NCT Jhagadia Pipeline Project membership number & date of joining of NCT Jhagadia Pipeline Project, the electricity consumer number as on the record of DGVCL.
- 3.24 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 3.25 Unit shall either stop or curtail its production activities if the effluent is not conforming to the standards of NCT Jhagadia Pipeline specified by GPCB.
- 3.26 The authorized representative of NCT Jhagadia Pipeline Project shall have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of Unit.
- 3.27 Unit shall have to keep accurate records of quality & quantity of effluent discharged to NCT Jhagadia Pipeline on day-to-day basis. Separate logbook shall be maintained for recording the data & shall be made available for inspection as & when asked.
- 3.28 Unit shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of each month to GPCB on or before fifth day of the succeeding month.
- 3.29 In case of incinerators or MEE, the flow measuring devices for mother liquor/ toxic effluent/ Non-biodegradable effluent, light diesel oil, Furnace oil, etc. i.e. fuel used for combustion, air used for combustion shall be separately provided. Incinerator temperature recording devices as well as gaseous flow measuring devices for scrubber shall also be provided. These data of temperature & flow should be recorded every day & submitted to GPCB on monthly basis.
- 3.30 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.



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- 3.31 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be treated along with industrial effluent and final treated effluent shall be discharged to the NCT Jhagadia Pipeline.
- 3.32 If the NCT Jhagadia Pipeline Project authority terminates the membership of Pipeline Project, the NCT Jhagadia Pipeline Project member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the NCT Jhagadia Pipeline Project membership is resumed.
- 3.33 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environment safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell / Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issued. These Cells also coordinate the exercise of environmental audit and preparation of environmental statements.
- 3.34 The Environmental audit shall be carryout yearly, if applicable. The environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 3.35 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 3.36 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 3.37 The Board reserves the right to review and/or revoke the consent and / or make modifications in the conditions which it seems fit in accordance with provisions of Water Act-1974.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel:

| Sr. No. | Name of fuel | Quantity |
|---------|--------------|----------------|
| 1. | Natural Gas | 12,200 SCM/Day |
| 2. | HSD | 120 Lit/Hr |

- 4.2 Unit shall install & operate comprehensive adequate air pollution control measures / system in order to achieve prescribed norms so as to achieve standards.

- 4.3 The flue gas emission through stack shall conform to the following standards:

| Stack No. | Stack attached to | Stack Height in Meter | Air Pollution Control Measure (APCM) | Parameter | Permissible limit |
|-----------|--|-----------------------|--------------------------------------|------------------------------------|------------------------|
| 1. | Steam Boiler (5.5 T/hr) | 21 | --- | PM | 150 mg/NM ³ |
| 2. | Thermic Fluid Heater (Cap. 10 Lakh k cal/hr) | 21 | --- | SO ₂ NO _x | 100 PPM 50 PPM |

| | | | | | |
|----|---|----|-----|--|--|
| 3. | HAG (1 Nos.) (Cap. 10 Lakh K cal/hr) | 21 | --- | | |
| 4. | D. G. Set (250 KVA) | 9 | --- | | |

- 4.4 The Process emission through various stacks/ vent of reactors, process, vessel shall conform to the following standards:

| Stack No. | Stack attached to | Stack Height in Meter | Air Pollution Control Measure (APCM) | Parameter | Permissible limit |
|-----------|--|-----------------------|--|---|---|
| 1. | Reaction Vessel System (CPC green-7 / CPCgreen-36) | 11 | Two stage Water Scrubber + Alkali Scrubber | HCl Cl ₂ / HBr/ Br ₂ | 20 mg/NM ³ 9 mg/NM ³ |
| 2. | Spin Flash Dryer (1 Nos.) | 15 | Bag Filter | PM | 150 mg/NM ³ |

- 4.5 The concentration of the following parameters in the ambient air within the premises of the unit shall not exceed the limits specified hereunder.

| Sr. No. | Parameters | Permissible Limit (microgram /M ³) | |
|---------|---|--|------------------|
| | | Annual | 24 Hours Average |
| 1. | Particulate Matter (PM ₁₀) | 60 | 100 |
| 2. | Particulate Matter (PM _{2.5}) | 40 | 60 |
| 3. | Oxides of Sulphur (SO _x) | 50 | 80 |
| 4. | Oxides of Nitrogen (NO _x) | 40 | 80 |

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
 - 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.
- 4.6 Unit shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition as above.
- 4.7 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition as above.
- 4.8 Unit shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.9 Unit shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.



GPCB

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5. GENERAL CONDITIONS: -

- 5.1 In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Also any change in equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.
- 5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.
- 5.3 Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6(2)).

- 6.1 Number of authorization: **AWH-97707 date of Issue 11/12/2018.**
- 6.2 **M/s. Praharit Pigments LLP** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **PLOT NO:38/11, GIDC ESTATE JHAGADIA, DIST: BHARUCH.**

| Sr. No. | Name of Waste | Category Number | Quantity | Facility |
|---------|-------------------------------|-----------------|-------------------------|---|
| 1 | ETP waste | 35.3 | 150 MT/M\ | Collection, Storage, transportation, disposal at TSDF site. |
| 2 | Used Oil | 5.1 | 500 lit./Y | Collection, Storage, transportation, disposal by selling to registered re-refiners. |
| 3 | Discarded Containers / Liners | 33.1 | 5000 nos./Y 0.5 MT/M | Collection, Storage, decontamination and disposal by selling to approved vendors. |

- 6.3 The authorization is granted to operate a facility as above.
- 6.4 The authorization shall be in force for a period up to 04/12/2023.
- 6.5 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1 The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.2 The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.
- 7.3 The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
- 7.4 Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

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Clean Gujarat Green Gujarat

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Outward No: 479/2018-2019/118

- 7.5 The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6 The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.7 It is the duty of the authorised person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
- 7.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.
- 7.12 An application for the renewal of an authorisation shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.15 Unit shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.16 Unit shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.17 Unit shall have to manage used or spent oil; empty or discarded barrels / containers / liners contaminated with hazardous chemicals / wastes, process waste as per Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016, framed under the E(P)Act-1986 and shall apply Authorization for all applicable waste.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

Dipali Tank
20/12/18

(DIPALI TANK)
I/C, UNIT HEAD-ANKLESHWAR





GREEN CIRCLE, INC.

ANNEXURE-R-3

Integrated HSEQR Consulting Engineers, Scientists & Trainers
(Recognised By Ministry of Environment, Forest and Climate Change, New Delhi Under EPA 1986)
(No. Q - 1508 / 32 / 2007 - CPW)
(ISO 9001, 14001, OHSAS 18001 & NABL / ISO / IEC 17025 Certified Organisation)

Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

| Client Details | | Sample Details | |
|----------------------|---|------------------------|---------------------|
| Name | M/s. Praharit Pigments LLP. | Sample Code | GCI/V/18/PGL/HCL/01 |
| Address | Plot No.: 38/11,GIDC Estate Jhagadia,Dist: Bharuch | Quantity | 500 ml |
| | | Sampling Date | 26/12/2018 |
| Sampling Done By | Sarthak | Sampling Instrument | Manual sampler |
| Sample Received Date | 27/12/2018 | Sampling Method | Grab |
| Analysis Starts on | 27/12/2018 | Analysis Completion On | 31/12/2018 |

QUALITY OF HCL SOLUTION

| Parameter | Quality of generated HCl solution | Quality of commercial HCl solution |
|------------------|-----------------------------------|------------------------------------|
| % Purity | 26-28% | 25-30% |
| Colour | Colorless to light yellow | Colorless to light yellow |
| Specific Gravity | 1.14 to 1.16 | 1.15 |
| % TOC | Nil | Nil |
| % CPC | Nil | Nil |
| % Iron content | Nil | Nil |

Authorized Signatory

- Analysis is subject to the condition In Which the Sample Is received at our Laboratory.
- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained fill one month from the date of sampling.



GREEN CIRCLE, INC.

Integrated HSEQR Consulting Engineers, Scientists & Trainers
 (Recognised By Ministry of Environment, Forest and Climate Change, New Delhi Under EPA 1986)
 (No. Q - 1508 / 32 / 2007 - CPW)
 (ISO 9001, 14001, OHSAS 18001 & NABL / ISO / IEC 17025 Certified Organisation)

Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

| Client Details | | Sample Details | |
|----------------------|---|------------------------|---------------------|
| Name | M/s. Praharit Pigments LLP. | Sample Code | GCI/V/18/PGL/PAC/02 |
| Address | Plot No.: 38/11, GIDC Estate Jhagadia, Dist: Bharuch | Quantity | 500 ml |
| | | Sampling Date | 26/12/2018 |
| Sampling Done By | Sarthak | Sampling Instrument | Manual sampler |
| Sample Received Date | 27/12/2018 | Sampling Method | Grab |
| Analysis Starts on | 27/12/2018 | Analysis Completion On | 31/12/2018 |

QUALITY OF POLY ALUMINUM CHLORIDE SOLUTION

| Parameter | Quality of generated PAC solution | Quality of commercial PAC solution |
|----------------------------------|-----------------------------------|------------------------------------|
| Colour | Pale Yellow | Colorless to light yellow |
| % Al ₂ O ₃ | 7.6 to 8.2 | 6.7% minimum |
| % Aluminum Chloride | 18-20% | 18% minimum |
| Specific Gravity | 1.32 | 1.35 |
| % TOC | Nil | Nil |
| % CPC | Nil | Nil |

Authorized Signatory

- Analysis is subject to the condition in which the sample is received at our Laboratory.
- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained till one month from the date of sampling.



GREEN CIRCLE, INC. 103

Integrated HSEQR Consulting Engineers, Scientists & Trainers
(Recognised By Ministry of Environment, Forest and Climate Change, New Delhi Under EPA 1986)
(No. Q - 1508 / 32 / 2007 - CPW)
(ISO 9001, 14001 & OHSAS 18001 Certified Organisation)

Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

| Client Details | | Sample Details | |
|----------------------|---|------------------------|-------------------|
| Name | M/s. Praharit Pigments LLP. | Sample Code | GCI/V/18/PGL/C/02 |
| Address | Plot No.: 38/11,GIDC Estate Jhagadia,Dist: Bharuch | Quantity | 100 gm |
| | | Sampling Date | 26/12/2018 |
| Sampling Done By | Sarthak | Sampling Instrument | Manual sampler |
| Sample Received Date | 27/12/2018 | Sampling Method | Grab |
| Analysis Starts on | 27/12/2018 | Analysis Completion On | 31/12/2018 |

QUALITY OF COPPER SALT

| Parameter | Quality of generated Copper |
|--------------------|-----------------------------|
| % Purity | 92% |
| Colour | Dark Brown |
| salt | 4-5 % |
| % moisture content | 3-4% |

Authorized Signatory

- Analysis is subject to the condition In Which the Sample Is received at our Laboratory.
- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained till one month from the date of sampling.



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(ISO 9001, 14001 & OHSAS 18001 Certified Organisation)

Report No: GCI/V/LAB/EM-SP/17- SP /18-19/December-00/1077

Date: 31/12/2018

ANALYSIS REPORT (For the Month of December-2018)

| Client Details | | Sample Details | |
|----------------------|---|------------------------|---------------------|
| Name | M/s. Praharit Pigments LLP. | Sample Code | GCI/V/18/PGL/SHC/04 |
| Address | Plot No.: 38/11,GIDC Estate Jhagadia,Dist: Bharuch | Quantity | 500 ml |
| | | Sampling Date | 26/12/2018 |
| Sampling Done By | Sarthak | Sampling Instrument | Manual sampler |
| Sample Received Date | 27/12/2018 | Sampling Method | Grab |
| Analysis Starts on | 27/12/2018 | Analysis Completion On | 31/12/2018 |

QUALITY OF SODIUM HYPO CHLORIDE

| Parameter | Quality of generated Sodium Hypo Chloride | Quality of commercial Sodium Hypo Chloride |
|------------------|---|--|
| % Purity | 8-10% | 5- 10 % |
| Colour | Light Yellow | White to light yellow |
| pH | 12 to 13 | 12 to 14 |
| Specific Gravity | 1.14 | 1.17 |


Authorized Signatory

- Analysis is subject to the condition In Which the Sample Is received at our Laboratory.
- Reports can not be used as an evidence anywhere including judiciary purpose without our prior permission.
- Sample will be retained till one month from the date of sampling.



| PRAHARIT PIGMENTS LLP Plot No: 38/11, Industrial Estate Jhagadia-393110 Dist: Bharuch Gujarat GSTIN/UIN: 24AAPFP7958P1Z4 State Name : Gujarat, Code : 24 Contact : 02646-227777,09328386186 E-Mail : contact.praharit@gmail.com | | Invoice No. 135 | | Dated 8-Feb-2019 | | |
|--|----------------------------|---|----------------|---|--------|------------|
| Consignee Shree Mahavir Enterprise 1st Floor ,Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24 | | Delivery Note 135 | | Mode/Terms of Payment 30 Days | | |
| Buyer (if other than consignee) Shree Mahavir Enterprise 1st Floor ,Shop No:- F 38 Goladan Plaza, Nr Tata Moters N.H. Motali, Ankleshwar GSTIN/UIN : 24BXDPC4751P1ZB State Name : Gujarat, Code : 24 | | Supplier's Ref. 135 | | Other Reference(s) | | |
| | | Buyer's Order No. | | Dated | | |
| | | Despatch Document No. 135 | | Delivery Note Date 8-Feb-2019 | | |
| | | Despatched through BY TANKER | | Destination ANKLESHWAR | | |
| | | Bill of Lading/LR-RR No. | | Motor Vehicle No. GJ02Z7927 | | |
| | | Terms of Delivery | | | | |
| SI No. | Description of Goods | HSN/SAC | Quantity | Rate | per | Amount |
| 1 | Pure Hydro Choric Acid 30% | 28061000 | 21,000.000 kgs | 0.01 | kgs | 210.00 |
| | CGST Receivable/payable | | | | | 18.90 |
| | SGST Receivable/payable | | | | | 18.90 |
| | Round Off Exp | | | | | 0.20 |
| Total | | | 21,000.000 kgs | | | ₹ 248.00 |
| Amount Chargeable (in words) | | | | | | E. & O.E |
| INR Two Hundred Forty Eight Only | | | | | | |
| Taxable Value | | Central Tax | | State Tax | | Total |
| | | Rate | Amount | Rate | Amount | Tax Amount |
| 210.00 | | 9% | 18.90 | 9% | 18.90 | 37.80 |
| Total: | | | 18.90 | | 18.90 | 37.80 |
| Tax Amount (in words) : INR Thirty Seven and Eighty paise Only | | | | | | |
| Company's PAN : AAPFP7958P | | Company's Bank Details Bank Name : Axis Bank A/c No. 917020064337459 A/c No. : 917020064337459 Branch & IFS Code : Ankleshwar & UTIB0000458 | | | | |
| Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. | | for PRAHARIT PIGMENTS LLP  Authorised Signatory | | | | |

This is a Computer Generated Invoice


 Shree Mahaveer Enterprise



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 24BXDPC4751P1ZB

| | | | | | |
|--|---|---|------------|---|----|
| 1. | Legal Name | MANGALA VIJAYKUMAR CHHAJED | | | |
| 2. | Trade Name, if any | SHREE MAHAVEER ENTERPRISE | | | |
| 3. | Constitution of Business | Proprietorship | | | |
| 4. | Address of Principal Place of Business | FIRST FLOOR, SHOP NO. F-38, GOLDEN PLAZA, NR. TATA MOTOR, N.H. NO.8, MOTALI, ANKLESHWAR, Bharuch, Gujarat, 393002 | | | |
| 5. | Date of Liability | | | | |
| 6. | Period of Validity | From | 18/10/2018 | To | NA |
| 7. | Type of Registration | Regular | |  | |
| 8. | Particulars of Approving Authority | | | | |
| Signature | | | | | |
| Name | | | | | |
| Designation | | | | | |
| Jurisdictional Office | | | | | |
| 9. | Date of issue of Certificate | 18/10/2018 | | | |
| Note: The registration certificate is required to be prominently displayed at all places of business in the State. | | | | | |

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 18/10/2018 .



| | |
|--------------------|----------------------------|
| GSTIN | 24BXDPC4751P1ZB |
| Legal Name | MANGALA VIJAYKUMAR CHHAJED |
| Trade Name, if any | SHREE MAHAVEER ENTERPRISE |

Details of Additional Places of Business

| | |
|--|---|
| Total Number of Additional Places of Business in the State | 0 |
|--|---|



| | |
|--------------------|----------------------------|
| GSTIN | 24BXDPC4751P1ZB |
| Legal Name | MANGALA VIJAYKUMAR CHHAJED |
| Trade Name, if any | SHREE MAHAVEER ENTERPRISE |

Details of Proprietor

1



| | |
|--------------------|----------------------------|
| Name | MANGALA VIJAYKUMAR CHHAJED |
| Designation/Status | PROPRIETOR |
| Resident of State | Gujarat |





GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

જોખમી તથા અન્ય કચરાઓ (વ્યવસ્થાપન અને સીમાપાર હેરફેર) નિયમો - ૨૦૧૬ ના લંગ બદલ પર્યાવરણ

(સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ ૫ હેઠળ ઉદ્યોગ બંધ કરવાનો હુકમ

- 1) આપ મેસર્સ પ્રહરીત પીગમેન્ટ એલ.એલ.પી, પ્લોટ નંબર: ૩૮/૧૧, જી.આઇ.ડી.સી ઝઘડીયા, જી.ભરૂચ ઠેકાણે ઉદ્યોગ ચલાવો છો.
- 2) આપને જણાવવાનું કે, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના હુકમ નંબર AWH-૯૭૭૦૭ થી આપને તા. ૦૪/૧૨/૨૦૨૩ સુધીનાં સમયગાળા માટે આપનો ઔદ્યોગિક એકમ ચલાવવાની મંજૂરી આપવામાં આવેલ છે.
- 3) આપને જણાવવાનું કે આપના ઔદ્યોગિક એકમની તા.૦૧/૦૨/૨૦૧૯ નાં રોજ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ બોર્ડનાં અધિકારીઓએ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - i. એકમની અંદર પોન્ડીંગમાં રહેલ ગંદુ પાણી તેમજ એકમની બહાર બાઉન્ડ્રી વોલ નજીક કાંસમાં રહેલ ગંદુ પાણી કલર સામ્યતા ધરાવતુ હતુ તેમજ બંને ગંદા પાણીના નમુનામાં પી.એચ, બીઓડી, સીઓડી, ટીડીએસ વગેરે બોર્ડ દ્વારા નીચત કરાયેલ માન્ય માત્રા કરતા વધુ જણાયેલ છે.
 - ii. એકમના ગંદા પાણીનો નિકાલ નજીકમાં GADC ની કારી કાંસમાં કરવામાં આવેલ છે.
- 4) કડોદરા પોલીસ સ્ટેશન, સુરત દ્વારા તા.૦૯/૦૨/૨૦૧૯ ના રોજ કબજે કરાયેલ ટેન્કર નં.GJ-02-Z-7927 દ્વારા પ્રદુષિત પાણીના નિકાલ વખતે ૦૨ ઇસમોને મૃત જાહેર કરવામાં આવેલ અને એક ઇસમ બેભાન હાલતમાં હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવેલ છે. તે બાબતે પ્રાદેશિક કચેરી, સુરત દ્વારા તા.૦૯/૦૨/૨૦૧૯ ના રોજ મુલાકાત લેવામાં આવેલ. જે દરમ્યાન નીચેની વિગતો જાણવા મળેલ.
 - i. આ ટેન્કર નં.GJ-02-Z-7927 દ્વારા ઘટના સ્થળે જલદ એસીડવાળુ પ્રદુષિત પાણી કુદરતી કાંસમાં નીકાલ કરવામાં આવેલ છે.
 - ii. આ ગેરકાયદેસર કામગીરીમાં પ્રદુષિત પાણીના નિકાલ વખતે ૦૨ ઇસમોને મૃત જાહેર કરવામાં આવેલ અને એક ઇસમ બેભાન હાલતમાં હોસ્પિટલમાં સારવાર અર્થે દાખલ કરવામાં આવેલ છે.

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Outward No: 49/954/16/92/2017

- iii. વધુ તપાસ દરમિયાન મળેલ દસ્તાવેજોના આધારે મે.આયુષિ એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે. ઓમ ઇન્ડસ્ટ્રીયલ સર્વિસ, ભેસ્તાન, સુરત ખાતેના એકમોના ચલાણ મળેલ જે અંગે પ્રાદેશિક કચેરી અંકલેશ્વરને પણ વધુ તપાસ માટે જાણ કરવામાં આવેલ.
- 5) આપના ઔદ્યોગિક એકમની તા.૧૦/૦૨/૨૦૧૯ નાં રોજ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ બોર્ડની પ્રાદેશિક કચેરી સુરત અને પ્રાદેશિક કચેરી અંકલેશ્વરના અધિકારીઓએ મુલાકાત લીધેલ, ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
- i. મુલાકાત દરમિયાન મળેલ દસ્તાવેજો તથા CCTV ફુટેજની ચકાસણી કરતા ટેન્કર નં.GJ-02-Z-7927 મે. પ્રહરીત પીગમેન્ટ એલ.એલે.પી., પ્લોટ નં.૩૮/૧૧, જી.આઇ.ડી.સી., ઝઘડીયા માંથી ભરી તા.૦૮/૦૨/૨૦૧૯ના રોજ સવારે ૧૧:૦૦ કલાકે એકમમાં આવેલ હોવાનું જણાયેલ છે.
 - ii. ઉપરોક્ત ટેન્કર એસીડ ભરી બપોરે ૧૨:૨૪ કલાકે કારખાનાની બહાર જતુ જણાયેલ છે.
 - iii. મુલાકાત દરમિયાન મળેલ દસ્તાવેજોને આધારે એકમ દ્વારા સંદિગ્ધ ટેક્ષ ઇનવોઇસ બનાવી મે.મહાવીર એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે.આયુષિ એન્ટરપ્રાઇઝ, અંકલેશ્વર, મે. ઓમ ઇન્ડસ્ટ્રીયલ સર્વિસ, ભેસ્તાન તથા અન્યો સાથે મેળાપીપણામાં આ ગેરકાયદેસર કૃત્ય આચરી પ્રદુષિત પાણીનો ગેરકાયદેસર નિકાલ ગામ:તાતીશૈયા, ગોકુલધામ સોસાયટી નજીકના વિસ્તારમાંથી પસર થતી કુદરતી કાંસમાં કરેલ છે.
 - iv. આમ ટેન્કર નં.GJ-02-Z-7927 દ્વારા ઘટના સ્થળે જલદ એસીડવાળુ પ્રદુષિત પાણી કુદરતી કાંસમાં નીકાલ કરવામાં આવેલ છે. જેના કારણે ઉપર્યુકત મૃત્યુ સહની ઘટના બનેલ છે.
 - v. એકમ દ્વારા તેઓની કન્સેન્ટ મુજબના બાયપ્રોડક્ટ વેસ્ટ, હેઝાર્ડસ વેસ્ટના જથ્થા કરતા ઓછા જથ્થા માટે એન્ડ યુઝર્સ સાથે MoU કરેલ છે. જેથી વધારાનો જથ્થો ગેરકાયદે નિકાલ થયા હોવાનો જણાઇ આવે છે.
 - vi. ઉદ્યોગમાંથી નીકળતા જોખમકારક કચરાનાં એકત્રીકરણ, પ્રાપ્તિ, શુધ્ધીકરણ, પરિવહન, સંગ્રહ અથવા નિકાલ કરવા માટે આપે યોગ્ય વ્યવસ્થા કરેલ નથી અને બોર્ડ આપેલ હેઝાર્ડસ વેસ્ટ રૂલ્સ-૨૦૧૬ના નિયમોની તથા તે હેઠળ અપાયેલ મંજૂરીનો ભંગ કરેલ છે.
- 6) આપને ત્યાં જોવા મળેલ જોખમકારક કચરાનું પ્રદૂષણ ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે તે પ્રકારનું હતું.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

ઉપરોક્ત સંજોગોમાં હું, કે.સી.મિસ્ત્રી, સભ્ય સચિવ, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, મને ફાઇલ નંબર-લીગલ-જી-૨૮ માં મળેલ સત્તાના આધારે જણાવું છું કે જોખમી તથા અન્ય કચરાઓ(વ્યવસ્થાપન અને સીમાપાર હેરફેર) નિયમો-૨૦૧૬ ના ભંગ બદલ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૫ હેઠળ મને મળેલ સત્તાની રૂએ નીચે મુજબનો હુકમ કરું છું,

- 1) તાત્કાલિક અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા / ફેસિલિટી બંધ કરશો.
- 2) જો આપની ઉત્પાદન પ્રક્રિયા / ઘન કચરાના નિકાલની આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય, તો તે પણ તાત્કાલિક અસરથી બંધ કરશો.
- 3) તાત્કાલિક અસરથી આપના ઉદ્યોગને મળતો વીજ પુરવઠો (સીંગલ ફેઝ સીવાય) વીજ કંપનીએ અને પાણી પુરવઠો જી.આઇ.ડી.સી./ સ્થાનિક સત્તાવાળાઓ દ્વારા જ્યાં સુધી બીજો હુકમ ન થાય ત્યાં સુધી કાપી નાખવો.

જો ઉપરના હુકમનું તાત્કાલિક અસરથી પાલન નહીં કરવામાં આવે તો, આપ અને આપના જવાબદાર અધિકારીઓ પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ - ૧૫ મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર કરશો.

આ હુકમ માનનીય અધ્યક્ષશ્રી ની સંબંધિત ફાઇલમાં મંજૂરી અન્વયે કરવામાં આવે છે.

(કે.સી.મિસ્ત્રી)

સભ્ય સચિવ

નંબર:-જી.પી.સી.બી./એએનકે/સીસીએ-૧૯૨૭/આઇ.ડી-૫૭૬૭૪/

તા. 16/02/2019

પ્રતિ:-

કબજેદાર/મેનેજરશ્રી,

મેસર્સ પ્રહરીત પીગમેન્ટ એલ.એલ.પી.

પ્લોટ નં.૩૮/૧૧,

જી.આઇ.ડી.સી. ઝઘડીયા,

જી.ભરૂચ.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

નકલ રવાના:-

1. નાયબ ઇજનેરશ્રી,

દક્ષિણ ગુજરાત વીજ કંપની લિમિટેડ (DGVC), અંકલેશ્વર (ઇન્ડ.) સબ ડીવીઝન,

ડીજીવીસીએલ કેમ્પસ, ઓએનજીસી વર્કશોપ સામે, અંકલેશ્વર, જી.ભરૂચ - ૩૯૩૦૦૧

આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો વિજ પુરવઠો (સીંગલ ફેઝ સીવાય) તાત્કાલિક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

આથી તમોને વિનંતી કરવામાં આવે છે કે, જે ઉદ્યોગમાં સળંગ પ્રક્રિયા હોય અથવા અકસ્માત કે પ્રદૂષણમાં ન પરિણમે એ દ્રષ્ટિએ ચાલુ પ્રક્રિયા કે બેચ બહાર કાઢી લેવી જરૂરી હોય કે સલામત રીતે બંધ કરવી જરૂરી હોય ત્યાં વધુમાં વધુ ૪૮ કલાક અથવા બેચ સલામતે પૂરી કરવા જોઈતા સમયમાં આ રીતે કર્યા પછી તાત્કાલિક આ હુકમનું પાલન કરવું. વીજ કંપનીના અધિકારી કે ઉદ્યોગ સીલ કરવા માટે જતા અધિકારીએ પણ આ સૂચનાનો અમલ કરવા વિનંતી છે.

2. નાયબ કાર્યપાલક ઇજનેરશ્રી,

નાયબ કાર્યપાલક ઇજનેરશ્રીની કચેરી, ગુજરાત ઔદ્યોગિક વિકાસ નિગમ,

પેપ્લીકો રોડ, પ્લોટ નંબર - ૪૦, જી.આઇ.ડી.સી.- ઝઘડીયા, જી.ભરૂચ.

આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો પાણી પુરવઠો તાત્કાલિક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

3. મે. નર્મદા કલીન ટેક લીમિટેડ (NCTL - JPP),

સુરતી ભાગોળ, ઉમરાવાડા રોડ, અંકલેશ્વર, જી.ભરૂચ

(કે.સી.મિસ્ત્રી)

સભ્ય સચિવ

Closer order on Article -5, Environment Protection Act-1986for breakingthe Hazardous waste (management and Trans boundary moment)rule -2016

- 1) You M/S Praharit Pigments LLP, having manufacturing unit at Plot NO.38/11, G.I.D.C Jagadia,Dist.- Bharuch.
- 2) We have inform you that, as per Gujarat Pollution Control Board order no AWH-97707 you're permitted to start your business till Date: 04.12.2023.
- 3) We have to inform you that on dated 01.02.2019 Environment rule-1986,Section-10 bored employee visited your plant, On that day we see below mentioned details:
 - I. We have seen Polluted water inside your company and nearby your boundary wall, both water samples look colourful. Moreover, both samples water ph., BOD, COD, TDSetc. limits more than that have.
 - II. Company dispose dirty water to their near open GIDC plot.
- 4) On dated 09.02.2019 Kadodara Police station, Surat occupy tanker no.GJ-02-Z-7927 while two people declared that they died due to disposal of polluted water and one person moved to the hospital in critical situation due to above mentioned situation on dated 09.02.2019 Regional office, Surat comes there and see below mentioned details/points:
 - I. On the place of incident by Tanker No:GJ-02-Z-7927 on the same time they threw polluted water on soil.
 - II. On the time of illegal work two people declared that they died and one person moved to the hospital in critical situation

Based on the documents obtained during further investigation, the units of Ms. Ayushi Enterprises, Ankleshwar, Ms. Om Industrial Service, Bhestan, Surat has been inform about investigation to Ankleshwar regional office.

- 5) On the date of your industrial unit, on 10.02.2019 under Section 10 of the Environment (Protection) Act-1986, the Regional Office of the Board was visited by the Surat and Regional Office Ankleshwar officials, the following details were found.
 - I. Documents and CCTV footage checked during the visit, tanker no. GJ-02-Z-7927 Ms. Praharit Pigments LLP. Plot No-38/11, GIDC Jagadia is said to be in the unit at 11:00 am on 08.02.2019.
 - II. The above tanker is filled with acid and left outside the factory at 12.24 hour in the afternoon.
 - III. During visit and on the basis of documents found at tax invoice made by Ms. Mahavir Enterprise, Ankleshwar, Ms. Ayushi Enterprise Ankleshwar Ms. Om Industrial Service, Bhestan and with others found doing illegal activity of disposal polluted water near Tatithaya of the area near the Gokuldham Society.

- IV. The tanker no. GJ-02-Z-7927 release the acidic water in natural canal, due to this that deadly accident happened.
 - V. Accompanied by End Users for Hazardous Waste Quantity, according to their consent, and By Product Waste. So that extra quantity is reported to be illegal disposal.
 - VI. The procurement of hazardous waste collected from the industry is not properly arranged for purification, transportation, storage or disposal as per the breach of Hazardous waste rules-2016 and found broken given permission.
- 6) The kind of hazardous waste pollution we see there is much higher and the seriously affected on the environment.

In the above circumstances, I K.C. Mistry, Member Secretary, Gujarat Pollution Control Board, on the basis of authority found in file number –legal –G - 28 that the against hazardous and other wastes (management and trans boundary moment) Regulation-2016 and noncompliance of Environment protection Act -1986 I hereby order as follows:

1. Immediately close the Product Types / Facilities of our industry.
2. If your product is running with your own (captive) power or DG set for solid waste disposal, then close it with immediate effect.
3. With immediate effect, the power supply to your industry (excluding the single phase) will be disconnect the electricity of the company and the water supply until further order by the GIDC/local authorities.

If you do not comply with the above immediate effect, you and your responsible officer are entitled to make a court complaint pursuant to Article 15 of the Environment (Protection) Act, 1986.

The order was made under the approval of the Honourable Chairman in the respective files.

(K.C. Mistry)
Member Secretary

No: - GPCB/Ank/CCA-1927/ID-57674/

Date: 16/02/2019

To,

Constipation/ Mr. Manager,

Ms. Praharit Pigments LLP,

Plot No. 38/11,

GIDC, Jhagadia,

Dist. - Bharuch

Copy To:

1. Mr. Deputy Engineer

**Daxin Gujarat Vij Company Limited (DGVCL), Sub Division Ankleshwar (Ind.)
DGVCL Campus, Opp. ONGC Workshop, Ankleshwar, Dist. - Bharuch- 393001.**

It is request you that above written industry's single phase electricity has been disconnected and same will be inform to board.

It is requested that ongoing process or batch process in terms of pollution safely complete the batch process in 48 hours or the time require to complete the batch process, then urgently obey the orders. Electricity board employees go to seal the company also obey the order accordingly.

2. Mr. Deputy Executive

**Deputy Executive Office, Gujarat Industrial Development Corporation
Pepsico Road, Plot No. – 40, G.I.D.C.-Jhagadia, Dis. – Bharuch**

It is to inform you that above written industry's water supply disconnect it as per the orders and also inform to board.

3. Ms. Narmada Clean Tech Limited (NCTL – JPP)

Surati Bhagol, Umravada Road, Ankleshwar, Dist. – Bhruch

**(K.C. Mistry)
Member Secretary**



તારીખ : ૧૫.૦૨.૨૦૧૯

પ્રતિ શ્રી ,
પ્રાદેશિક અધિકારી ,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ ,
પ્રાદેશિક કચેરી ,
અંકલેશ્વર.

પ્રતિ શ્રી
પર્યાવરણ ઈજનેર શ્રી _ અંકલેશ્વર શાખા ,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ ,
સેક્ટર _ ૧૦ અ ,
ગાંધીનગર.

વિષય : આપની વિઝિટ તારીખ ૧૦.૦૨.૨૦૧૯ નાં કમ્પલાયન્સ બાબત.

માનનિય સાહેબ શ્રી ,

જય ભારત સહ જણાવવાનું કે ઉપરોક્ત વિષયનાં અનુસંધાને અમો આપની નોટીસનો પ્રત્યુત્તર મુદ્દા સહ રજૂ કરીએ છીએ.

| ક્રમ | આપેલ સુચનો | ભરેલ પગલાઓ |
|------|--|---|
| ૧. | આપના એકમ ની મુલાકાત PSO મનીષ યૌધરી, કડોદરા પોલીસ સ્ટેશન સુરત ગ્રામ્ય તરફ થી ટેન્કર નં. GJ 02 Z 7929 માં આપના એકમ મેસર્સ પ્રહરીત પીગમેન્ટ LLP, પ્લોટ નં. 38/11, GIDC ઝઘડિયા માંથી સ્પેન્ટ HCL ભરીને સુરત ખાતે આવેલ કડોદરા, તાંતીથૈયા ગામ, ગોકુલધામ સોસાયટી નજીક કુદરતી કાંસ માં ખાલી કરવાની માહિતીના આધારે લીધેલ. | ઉપરોક્ત સંદર્ભે અમારા રેકોર્ડ મુજબ તારીખ ૦૮/૦૨/૨૦૧૯ ના રોજ પ્યોર HCL ભરીને નીકળેલું ટેન્કર GJ 02 Z 7929 અમોએ મહાવીર એન્ટરપ્રાઇઝ ને વેચાણ કર્યું હતું. પ્યોર HCL ને પર્યાવરણ માં છોડીને પર્યાવરણ ને પ્રદુષિત કરવાનો અમારો કોઈ ઉદ્દેશ્ય નથી. અમે પહેલેથી જ પર્યાવરણ ને પ્રાથમિકતા આપતા આવ્યા છીએ. અમો આ સાથે મહાવીર એન્ટરપ્રાઇઝ ને પ્યોર HCL ના વેચાણ અંગે નું બીલ પુરાવા સ્વરૂપે રજૂ કરીએ છીએ. Please refer Annexure -1 |

RECEIVED
Gujarat Pollution Control Board
R.O Ankleshwar
15-2-19

૧૫/૦૨/૧૯
Gujarat Pollution Control Board
Head Office
Sector No. 10-A,
Gandhinagar-382010



| | |
|--|--|
| <p>૨. આપના દ્વારા આપના એકમમાંથી વિવિધ ગુડ્સ, કેમિકલ ભરીને જતા વાહનો અંગે નું રજીસ્ટર તપાસતા તે તારીખ ૨૪/૦૧/૨૦૧૯ સુધીનું અપડેટ થયેલ જોવા મળેલ પણ આજ દિન સુધીનો એટલે કે ૨૪/૦૧/૨૦૧૯ થી ૧૦/૦૨/૨૦૧૯ નો રેકોર્ડ અપડેટ થયેલો નહોતો જે અંગે ખુલાસો કરવો તેમજ સદર રજીસ્ટર રેગ્યુલર અપડેટ કરતા રહેવું.</p> | <p>અમારા એકમમાં છેલ્લા ૧૫ દિવસ થી અસામાજિક તત્વોનો ત્રાસ હતો જે અંગે ની FIR ની કોપી અમોએ પહેલા જ અત્રે ની કચેરી માં રજૂ કરેલી છે. ઉપરોક્ત કારણોસર છેલ્લા ૧૫ દિવસ ના અમારા બધા કામ અટવાઈ ગયેલા હોય અમારૂં આઉટવર્ડ રજીસ્ટર અમો અપડેટ કરી શક્યા નહોતા. પરંતુ હવે અમોએ અત્યાર સુધીનો તમામ રેકોર્ડ આઉટવર્ડ રજીસ્ટર માં અપડેટ કરી દીધેલ છે અને અમે ખાતરી આપીએ છીએ કે હવે પછી અમે રેગ્યુલર રજીસ્ટર અપડેટ કરતા રહીશું. અમો આ સાથે આઉટવર્ડ રજીસ્ટર અપડેટ કર્યા ની એક કોપી પુરાવા સ્વરૂપે રજૂ કરીએ છીએ.</p> <p>Please refer Annexure -2</p> |
| <p>૩. આપના એકમ માં લીધેલ પ્રોડક્શન, બાય પ્રોડક્ટ, હઝાર્ડ્સ વેસ્ટ નો સેલીંગ, જનરેશન, ડિસપોઝલ અંગે નો છેલ્લા છ મહિના નો રેકોર્ડ આધારભૂત પુરાવા સાથે રજૂ કરવો.</p> | <p>Please refer Annexure -3</p> |
| <p>૪. આપના એકમની CCTV કેમેરા નં. ૧ અને ૨ ની તારીખ ૦૮/૦૨/૨૦૧૯ ની સંપૂર્ણ CCTV ફૂટેજ અંગે ની કચેરી માં સોફ્ટ કોપી સ્વરૂપે તાત્કાલિક રજૂ કરવી.</p> | <p>અમો આ સાથે CCTV કેમેરા ના રેકોર્ડિંગ ની સોફ્ટકોપી પણ કચેરીમાં રજૂ કરીએ છીએ.</p> |

આ સાથે સહકારની અપેક્ષા સહ ,

આપનો વિશ્વાસું

પ્રહરિત પિગમેન્ટ્સ એલ.એલ.પી.

ભાગીદાર




Tax Invoice

(TRIPPLICATE FOR SUPPLIER)

PRAHARIT PIGMENTS LLP
 Plot No: 36/11, Industrial Estate
 Jhagadia-393110
 Dist: Bharuch
 Gujarat
 GSTIN/UIN: 24AAPFP7958P124
 State Name: Gujarat Code: 24
 Contact: 02646-227777, 09328388188
 E-Mail: contact.prahari@gmail.com

Shree Mahavir Enterprise
 1st Floor, Shop No - F 38
 Golden Plaza, Nr Tata Motors
 N.H. Motali, Ankleshwar
 GSTIN/UIN: 24BXDPC1751P12B
 State Name: Gujarat, Code: 24

Buyer (if other than consignee)
Shree Mahavir Enterprise
 1st Floor, Shop No - F 38
 Golden Plaza, Nr Tata Motors
 N.H. Motali, Ankleshwar
 GSTIN/UIN: 24BXDPC4751P12B
 State Name: Gujarat, Code: 24

Invoice No: 135
 Date: 8-Feb-2019
 Delivery Note: 135
 Mode/Terms of Payment: 30 Days
 Supplier's Ref: 135
 Other Reference(s):
 Buyer's Order No.:
 Dated:
 Despatch Document No: 135
 Delivery Note Date: 8-Feb-2019
 Despatched through: BY TANKER
 Destination: ANKLESHWAR
 Bill of Lading/LR-RR No: Motor Vehicle No: GJ0227927

Terms of Delivery

| Sl No. | Description of Goods | HSN/SAC | Quantity | Rate | per | Amount |
|--------|----------------------------|----------|----------------|------|-----|----------|
| 1 | Pure Hydro Choric Acid 30% | 28061000 | 21,000.000 kgs | 0.01 | kgs | 210.00 |
| | CGST Receivable/payable | | | | | 18.90 |
| | SGST Receivable/payable | | | | | 18.90 |
| | Round Off Exp | | | | | 0.20 |
| Total | | | | | | ₹ 248.00 |

Amount Chargeable (in words)

INR Two Hundred Forty Eight Only

| | Taxable Value | Central Tax | | State Tax | | Total Tax Amount |
|---------------|---------------|-------------|--------------|-----------|--------------|------------------|
| | | Rate | Amount | Rate | Amount | |
| | 210.00 | 9% | 18.90 | 9% | 18.90 | 37.80 |
| Total: | 210.00 | | 18.90 | | 18.90 | 37.80 |

Tax Amount (in words) : INR Thirty Seven and Eighty paise Only

Company's PAN: AAPFP7958P

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name: Axis Bank A/c No. 917020064337459
 A/c No: 917020064337459
 Branch & IFS Code: Ankleshwar & UTIB0000458

for PRAHARIT PIGMENTS LLP

[Signature]
 Authorised Signatory

OPPO F5 Youth

This is a Computer Generated Invoice

📍 Randedj
 By krish

| SR NO. नं. | DATE तारीख | GOODS TAKEN OUT BY माल ले जाने वाले का नाम | DESCRIPTION OF MATERIAL माल का विवरण | QUANTITY पत्र | CHALLAN NO. चलान नंबर | MATERIAL SENT TO (NAME & ADDRESS) माल जीव को भेजा उनका नाम और पता | MOTOR / VEHICLE | | | SIGNATURE OF SECURITY PERSON हस्ताक्षर, रही |
|---------------|---------------|--|---|------------------|--------------------------|---|--------------------------|--------------------------|----------------------------|--|
| | | | | | | | VEHICLE NO. गाड़ी नं. | INWARD TIME आनेका समय | OUTWARD TIME जानेका समय | |
| 108 | 24/1/19 | Eagle Chemicals G/A, Chumalla estate Annapali, HD Mr. Bapnagar, Char path Ahmedabad. | Pigment green 7 | 300 kg | 101 | Lathi Pruthi Transport | | | | |
| 109 | 24/1/19 | Saptangi color Industries B-1, 62, Panna Estate Panna estate Road. Mr. Sani ni chak Dankli, Ahmedabad. | Pigment green 7 | 550 kg | 102 | Lathi Pruthi Transport | | | | |
| 110 | 24/1/19 | Smit Enterprise | Sodium Hypo Chloride | 16380 | 103 | By Tanker. | AG-6X-7776 | | | |
| 111 | 24/1/19 | Shree Mevaer Enterprise 1st Floor, Shop-F-38 Ardhan, Hazra, Mr. Tata Motors, H.H. Motali, Kankeshwar. | Pure Hydro Chloric Acid 30% | 19850 kg | 104 | By Tanker | AG-10TN-0444 | | | |
| 112 | 25/1/19 | Tejas Dyes & Chemicals 317/B, A.D Terzite Compound, Jee Daspali, Dabholani Road Bh. Karsanji Motors near Navar cross road, Ahmedabad. | Pigment Blue Blue ISSO | 560 kg | 105 | | | | | |
| 113 | 25/1/19 | Balaji Tankers Smt Enterprise Bambhara, near Sankh Sankh, Sankh Kankeshwar, Plot No. 1009, B-11 | Pure Hydrochloric Acid 30% | 18500 kg | 106 | By Tanker | AG-1625778 | | | |

| SR NO. नं. | DATE दिनांक | GOODS TAKEN OUT BY वस्तु ले जाने वाले का नाम | DESCRIPTION OF MATERIAL वस्तु का विवरण | QUANTITY मात्रा | CHALLAN NO. चलान नं. | MATERIAL SENT TO (NAME & ADDRESS) वस्तु ले जाने वाले का नाम और पता | MOTOR / VEHICLE | | | SIGNATURE OF SECURITY PERSON सुरक्षा व्यक्ति |
|---------------|----------------|--|---|--------------------|-------------------------|--|--------------------------|---------------------------|-----------------------------|---|
| | | | | | | | VEHICLE NO. गाड़ी नं. | INWARD TIME आने का समय | OUTWARD TIME जाने का समय | |
| 114 | 26/1/19 | Ankya Textile 29A/B, Nutton gali Nr. Gopi Synthetics Market, Vashi, Pwd. Akhilabad. | Poly Aluminium chloride | 20.960 kg. | 107 | By Tanker - Gt | UJ-062-5165 | | | |
| 115 | 28/1/19 | Smit Enterprise Plot no - 5159 Off. Cross life Sciences 7 Tane to GEB, Sub station GTDG, Akhleshwar. | Sodium Hypo chloride | 15.850 kg. | 108 | By Tanker | UJ-092-0099 | | | |
| 116 | 28/1/19 | Yojis Industries Plot no. 4925-A Near from Chakoli GTDG, Sotate, Akhleshwar. | Poly Aluminium chloride. | 18.940 kg. | 109 | By Tanker | UJ-1500-0705 | | | |
| 117 | 28/1/19 | Medchem India Plot NO - 3112 Phase-3, Pwd-10-3 GTDG, Panoli Ta-Akhleshwar, Pwd. | Poly Aluminium chloride | 100 kg. | 110 | | UJ-161103637 | | | |
| 118 | 29/1/19 | Spax Tubemetal W-103, Suresh Chawari CST Road, Chawari Mumbai - 400071 | Pigment green 7 | 2500 kg. | 111 | Shree Jitendra Pwd. & | MH04 305856 | | | |
| 119 | 29/1/19 | Solar Agacis W-103, Suresh Chawari CST Road Chawari. Mumbai | Pigment green 7 | 800 kg. | 112 | Shree Jitendra Pwd. & | MH04 305856 | | | |

| SR NO नं | DATE दिनांक | GOODS TAKEN OUT BY भाल ले जाने वाले का नाम | DESCRIPTION OF MATERIAL भाल का विवरण | QUANTITY मात्रा | CHALLAN NO. चलान नं | MATERIAL SENT TO (NAME & ADDRESS) भाल जिन को भेजा उनका नाम और पता | MOTOR / VEHICLE | | SIGNATURE OF SECURITY PERSON रिजि. पं |
|-------------|----------------|---|---|--------------------|------------------------|---|-------------------------|--------------------------|--|
| | | | | | | | VEHICLE NO. गाड़ी नं | INWARD TIME आनेका समय | |
| 120 | 20/11/19 | Technology Chemicals Pvt. Ltd. D/4, Durgam Industrial Estate W. B. Chaudhary Road, Mumbai - 400006 | Pigment green 2 | 6000 kg | 113 | Shree Jitendra Prakash | CR-27-8372 | | |
| 121 | 20/11/19 | Technicolor Associates BTD, Sardar Patel Road No. 10, Marol, Court Road, A. M. Road | Copper Ash | 1640 kg | 114 | By Tempo | CR-27-6758 | | |
| 122 | 20/11/19 | Ashtathi Pvc Chem Plot No - C1/24/11 Phase - 2, G.P.C. Vadiya A. M. Road | Pigment green 2 | 1000 kg | 115 | Calisi Multi Transport | | | |
| 123 | 20/11/19 | Colour Touch Industries 2, Wadiy Estate off. Gujarat Bottling Co., Dachau, A. M. Road | Pigment green 2 | 50 kg | 116 | Calisi Multi Transport | | | |
| 124 | 20/11/19 | Smit Enterprise Plot no. 5157, G.P.C. Vadiya Science Phase - 2, CIEB Sub station Road, Bhandra | Sodium Hypochlorite | 18650 kg | 117 | By Tanker | CR-052-0099 | | |
| 125 | 20/11/19 | Neelchem India Plot No - 3122 Phase - 2, Sub. No - 1 G.P.C. Vadiya P.O. - A. M. Road, Bhandra | Poly Aluminium chloride | 25810 kg | 118 | By Tanker | CR-100-6054 | | |

| SR NO. नं. | DATE तारीख | GOODS TAKEN OUT BY भाल ले जाने वाले का नाम | DESCRIPTION OF MATERIAL भाल का विवरण | QUANTITY नत | CHALLAN NO. चलान नं. | MATERIAL SENT TO (NAME & ADDRESS) भाल जिन को भेजा उनका नाम और पता | MOTOR / VEHICLE | | SIGNATURE OF SECURITY PERSON सिक्कू मारी |
|---------------|---------------|--|---|----------------|-------------------------|---|-------------------------|--------------------------|---|
| | | | | | | | VEHICLE NO. वाही नं. | INWARD TIME आनेका समय | |
| 126 | 01/02/19 | Smit Enterprise, plot no. 572, Opp. Coop Life Sciences T-Tank to GEB, Substation AIDC, Amleshwar. | Sodium Hydro chloride | 13.130kg | 119 | By Tanker | UJ16V3436 | | |
| 127 | 01/02/2019 | Shree Mahavir Enterprise 1st floor, Shop No. F28 Coalder Plaza, N-1, TATA Motors N.H. Motali, Amleshwar | Pure hydro chloric Acid 30% | 26.190kg | 120 | By Tanker | MP09H92322 | | |
| 128 | 01/02/2019 | Neelkam India Plot No. 3122 Phase-3, Road No.31 AIDC, Panoli, Ta - Amleshwar, Blaruch | Poly Aluminium chloride, 18% (for sample) | 100 kg | 121 | By Tanker | UJ16A03697 | | |
| 129 | 04/02/19 | Coop Enterprise Bungalow No.1, Sudhanti Society Part-2, plot no. 1004/112 Opp. Joggers Park, AIDC, Amleshwar. | Pure Hydro chloric Acid 30% | 21.070kg | 122 | By Tanker | MP09H93609 | | |
| 30 | 04/02/19 | Neel Kam India, plot no. 3122, Phase-3, Road No-31, AIDC, Panoli, Ta - Amleshwar, Dist - Blaruch | Poly Aluminium chloride, 18% (SAMPLE) | 100 kg | 123 | By Tanker | UJ16A03697 | | |

| SR NO. क्र.सं. | DATE दिनांक | GOODS TAKEN OUT BY वस्तु ले जाने वाले का नाम | DESCRIPTION OF MATERIAL वस्तु का विवरण | QUANTITY रकम | CHALLAN NO. चलान संख्या | MATERIAL SENT TO (NAME & ADDRESS) वस्तु जहाँ की सेवा उनका नाम और पता | MOTOR / VEHICLE | | | SIGNATURE OF SECURITY PERSON सुरक्षा व्यक्ति |
|-------------------|----------------|---|---|-----------------------------|----------------------------|--|----------------------------|---------------------------|-----------------------------|---|
| | | | | | | | VEHICLE NO. वाही संख्या | INWARD TIME आने का समय | OUTWARD TIME जाने का समय | |
| 131 | 04/02/19 | Neelchem India Plot no-3122 Phase-3, Road No.3) GIDC, Pardi Ankleshwar, Bharuch. | Poly Aluminium chloride 16% SAMPLE | 100 kg | 124 | By Tanker | CU-162-2699 | | | |
| 132 | 05/02/19 | Smit Enterprise Plot No-5752 Opp. Cap Life Sciences 7-Tank to GFB Sub Station Road, GIDC, | Sodium Hypo chlorite | 14,430 kg | 125 | By Tanker | CU16V-5960 | | | |
| 133 | 05/02/19 | Ravi Dyes & chemicals Survey No. 138 Machhadoli ghaty Magadi Taluka Road, Rajyase (P. 20/19) | Pigment green-7 -3557 Pigment green-7 1000 kg 3600 Pigment Blue 15:0 220 kg | 100 kg 1000 kg 220 kg | 126 | DEL Logistics | | | | |
| 134 | 05/02/19 | Organoth De Chem Plot No. C1, 24/11-Phase-2 GIDC, Vadva | Pigment green-7 | 520 kg | 127 | Lalji Mulpis - Bhavnagar | | | | |
| 135 | 06/02/19 | Jogi Industries Plot No. 4725-A Near Firm Choddi GIDC, Estate, Ankleshwar | Poly Aluminium chloride 18% | 13,600 kg | 128 | By Tanker | CU15EX 6544 | | | |
| 136 | 06/02/19 | Smit Enterprise Plot No. 5752, opp cap life Sciences, 7 tank to GFB Sub station Road, GIDC, ANK. | Sodium Hypo chlorite | 13,150 | 129 | By Tanker | CU-002-0099 | | | |

| SR NO. नं | DATE तारीख | GOODS TAKEN OUT BY वाले ले जाने वाले का नाम | DESCRIPTION OF MATERIAL वाले का विवरण | QUANTITY रकम | CHALLAN NO. चलान नं | MATERIAL SENT TO (NAME & ADDRESS) वाले को भेजा उनका नाम और पता | MOTOR / VEHICLE | | | SIGNATURE OF SECURITY PERSON निष्ठा रखी |
|--------------|---------------|---|--|-----------------|------------------------|--|-------------------------|--------------------------|----------------------------|--|
| | | | | | | | VEHICLE NO. गाड़ी नं | INWARD TIME आनेका समय | OUTWARD TIME जानेका समय | |
| 137 | 06/02/19 | Rajay Toyex B-57, Shakelilalra Society, R/11, Dinesh Chambers Ashray Colony Road, T. B. Nagar Ahmedabad. | Pigment green-7 | 50 kg | 130 | G. Dalebhai Toyex | | | | |
| 138 | 07/02/19 | Aakar Textile 299/B, Mutton gali R/7, Gopi Synthetics, Hansal, Vatva Road, Hansal, Ahmedabad. | Poly Aluminium chloride 15% | 21,060 kg | 131 | By Tanker. | 05-002-165 | | | |
| 139 | 07/02/19 | Topsi Industries. Plot No- 4725-A Near From Chokoli G.I.D.C, Estate, Anandnagar | Poly Aluminium chloride 15% | 16,900 kg | 132 | By Tanker. | 05-1500-0106 | | | |
| 140 | 07/02/19 | Neelkamal India Plot No- 3127 Phase-3, Road No-31 G.I.D.C, Pandi, T- Anandnagar, Bharuch. | Poly Aluminium chloride 15% | 29,790 kg | 133 | By Tanker. | 05-1978353 | | | |
| 141 | 07/02/19 | Smit Enterprise Plot no-5152 Off. Coop Life Sciences T Tank to GEB Road, G.I.D.C, Anandnagar. | Sodium Hypo chlorite | 22,160 kg | 134 | By Tanker. | 05-0687-7776 | | | |

MATERIAL OUT

माल जावक रजिस्टर

| SR NO संख्या | DATE दिनांक | GOODS TAKEN OUT BY माल ले जाने वाले का नाम | DESCRIPTION OF MATERIAL माल का विवरण | QUANTITY प्रति | CHALLAN NO. माल जावक संख्या | MATERIAL SENT TO (NAME & ADDRESS) माल देने को भेजा उसका नाम और पता | MOTOR / VEHICLE | | | SIGNATURE OF SECURITY PERSON विवरण, नाम |
|-----------------|----------------|--|---|-------------------|--------------------------------|--|---------------------------|--------------------------|----------------------------|--|
| | | | | | | | VEHICLE NO. गाड़ी नंबर | INWARD TIME आनेका समय | OUTWARD TIME जानेका समय | |
| 142 | 08/02/19 | Shree. Malavir Enterprise 1st Floor, Slop No. 38 Gandlag Plaza, M.T. Motas, M.T. Motas, Anukshambh | Pure Hydro chloric Acid 30% | 2100kg | 135 | By Tanker | CG-622392 | | | |
| 143 | 08/02/19 | Neelkam India Plot No. 3122, Phase-8, Road No. 31 GIDC Panch, Ta-Anukshambh, Bharuch | Poly Aluminium chloride 16% | 2980kg | 136 | By Tanker | CG-197-2353 | | | |
| 144 | 08/02/19 | Trishul Enterprise 153, Purna Nagar Society-2, Kalyanam Changan, Kalyanam, Surat-395004 | Poly Aluminium chloride-16% | 16,410kg | 137 | By Tanker | CG-062352 | | | |
| 145 | 08/02/19 | Smit Enterprise Plot No-5752, Off. Coop Bhe Sciences, 7 Tank to GFB Sub station Road, GIDC, Anukshambh | Sodium Hypo chlorite 16% | 18,640 | 138 | By Tanker | CG-16436 | | | |
| 146 | 10/02/19 | Smit Enterprise Plot No-5752, Off. Coop Bhe Sciences, 7 Tank to GFB Sub station Road, GIDC, Anukshambh | Sodium Hypo chlorite 24,800kg | 139 | By Tanker | CG-062334 | | | | |

| MATERIAL OUT | | | माल जावक रजिस्टर | | | | | | | |
|---------------|----------------|--|--|--------------------|-------------------------|---|-------------------------|---------------------------|-----------------------------|--|
| SR NO. नं. | DATE दिनांक | GOODS TAKEN OUT BY माल ले जाने वाले का नाम | DESCRIPTION OF MATERIAL माल का विवरण | QUANTITY मात्रा | CHALLAN NO. चलान नं. | MATERIAL SENT TO (NAME & ADDRESS) माल जिन को भेजा गया जिन का नाम और पता | MOTOR / VEHICLE | | | SIGNATURE OF SECURITY PERSON निमित्त की |
| | | | | | | | VEHICLE NO. वाही नं. | INWARD TIME आने का समय | OUTWARD TIME जाने का समय | |
| 147 | 10/02/19 | Om Enterprise Bangalore No. 3 Sufel Shanti Society Part-2, Plot No. 1003/10-1 Off. Jagers park society ATDC, Anandnagar | Pure Hydro chloric Acid 30% | 150kg | 110 | B7 Tactor | CG-187-9771 | | | |
| 148 | 11/02/19 | reptalay Rajyasri Pvt Ltd, N-95746, MIDC, near kamblachhama, Towarwa, Dist, Dist Jalgaon. | Pigment green-2 | 250kg | 151 | lalsi Multi Transport | | | | |
| 149 | 11/02/19 | Celcoray Touch Industries B, Veling Estate off. Gujarat Bottling Co. Ratkhali, Ahmedabad | Pigment green-2 Pigment Abia Blue 150 | 200kg 50kg | 152 | lalsi Multi Transport | | | | |





GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.**STAY OVER DIRECTION UNDER SECTION -5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES -2016 AS AMENDED FROM TIME TO TIME**

WHEREAS you are having an industrial plant for the manufacturing of "Pigment Green-7/ Pigment Green-36" at PLOT NO:38/11, GIDC, JHAGADIA, DIST: BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC&A), AWH-97707, dated 20/12/2018, valid up to 04/12/2023 with certain conditions.

AND WHEREAS, during the inspection of your industrial plant on 05/03/2019 by the authorized officer of the Board, and observed that:

1. During visit unit is found not in operation as power supply & water supply disconnected by concern authorities.
2. With reference to earlier w/w ponding observed within premises and in nearby kans, during visit no any w/w ponding observed within premises and/or in to nearby kans as it was learnt that unit has lifted w/w from the same.
3. Unit has sealed hole with soil in boundary wall earlier observed towards nearby GIDC kachcha kans.

AND WHEREAS, you have submitted the compliance of directions as follows :

- 1) Industry has replied that HCL is used in-house hold. Many tankers of HCL are leaked on road. But due to HCL no any causality can occurs.
- 2) Unit has replied that they shall strictly comply all conditions of hazardous waste rules - 2016 and submitted undertaking for the same with the revocation application.
- 3) They have sold pure HCL to Mahavir enterprise and GST return detail is submitted with application..
- 4) Industry has replied that they have given pure HCL in tanker no GJ -2-Z-7927 to Mahavir enterprise. Bill of the same is enclosed with revocation application.
- 5) Industry has stated that at present their production is 60 to 90 MT/M. for that copy of MOU is submitted.
- 6) Industry has stated that capacity of ETP is as per their production. Treated wastewater is discharged to NCTL (JPP). By products are sell out to end users on trail basis. This is second tanker given to Mahavir enterprise.

(P.T.O.)

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No: 4994/2019/9012/2019

AND WHEREAS you have submitted undertaking dated 26/02/2019.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 2,00,000/- of Axis Bank Ltd. valid up to 30/06/2020.

ORDER

Under the above circumstances, I K. C. Mistry, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986, is directed to revoke the closure order issued vide letter no. GPCB/ANK/CCA-1927/ID-57674/494954 dated 16/02/2019 for order with following conditions:

- 1) You shall comply conditions of CCA.
- 2) Unit shall submit 2 nos. of Bank Guarantee as (1) Rs. 10 lack (2) Rs. 2 lack having validity up to 31/03/2020, *within 7 days*

This order is issued after obtaining permission from competent authority.

For and on behalf of
Gujarat Pollution Control Board


(K. C. MISTRY)

MEMBER SECRETARY

NO: GPCB/ANK/CCA-1927/ID-57674/

dated: 16/03/2019

Issued to:

✓ M/S. PRAHARIT PIGMENT LLP

PLOT NO: 38/11,

GIDC JHAGADIA,

DIST: Bharuch.

COPY TO: -

1. Dy. Engineer,
Dakshin Gujarat Vij Company Ltd (DGVCL),
Ankleshwar (Ind.) Sub Division, DGVCL Campus,
Opp. ONGC Workshop, Ankleshwar,
Dist. Bharuch.....

With a request to Re-connect the Electric supply of M/s. Praharit Pigment LLP, PLOT NO: 38/11, GIDC JHAGADIA Dist. Bharuch and intimate to us.

(P.T.O.)

Outward No: 1940/2019

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

2. Dy. Executive Engineer,
Gujarat Industrial Development Corporation,
Plot no. 40, Pepsico Road,
GIDC Jhagadia, Dist. Bharuch.....

With a request to Re-connect the Water supply of M/s. Praharit Pigment
LLP, PLOT NO: 38/11, GIDC JHAGADIA Dist. Bharuch and intimate to us.

For and on behalf of
Gujarat Pollution Control Board,

(K. C. MISTRY)
MEMBER SECRETARY

Outward No: 499401, 19/03/2019



SHREE MAHAVEER ENTERPRISE

1st Floor, Shop No. F-18, Golden Plaza, Near Tata Motors,
N. H. No.8, MOTALI, ANKLESHWAR, Bharuch, Gujarat, 393002
Mob No. 8320125227

Mail us: shreemahaveer.enterprise96@gmail.com

GSTIN No. :24BXDPC4751P1ZB State Name : GUJARAT State Code : 24 PAN No. : BXDPC4751P

Tax Invoice

Duplicate for Transportor

| | | |
|---|--|---|
| Bill To Sai Rachana Chemicals A-22, Sanskardham Co. Op. Housing Society GIDC, Ankleshwar. | Shipped To Sai Rachana Chemicals A-22, Sanskardham Co. Op. Housing Society GIDC, Ankleshwar. | Invoice No. 8 Invoice Date 08-02-2019 Order No. Order Date 07-02-2019 L.R. No. Payment Term 30 Days Due Date 08-02-2019 Transporter Parties Own Vehicle No. GU02Z7927 Place of Supply Ankleshwar EWB No. |
| PAN No. APJPA9292A GSTIN No.24APJPA9292A1Z5 State Name Gujarat State Code 24 | PAN No. APJPA9292A GSTIN No.24APJPA9292A1Z5 State Name Gujarat State Code 24 | |

| Sr. No. | Description of Goods | HSN Code | Total Qty. (KGS) | Rate Rs | Amount RS |
|---------|----------------------|----------|------------------|---------|-----------|
| 1 | Hydrochloric Acid | 2806100 | 21000 | 0.01 | 210 |

Bank Details

Bank Name : Kotak Mahindra
Branch Name : Ankleshwar
Account No : 1914401259
IFSC/NEFT/IFSC : KKBK0003008

| | |
|---------------------|--------------|
| Taxable value | 210 |
| CGST 9% | 18.9 |
| SGST 9% | 18.9 |
| Total Amount | 247.8 |

For, Shree Mahaveer Enterprises

[Signature]
Authorised Signatory

REDMI
MI DUAL

Received
Sai Rachana Chemicals
08/02/2019

GST TAX INVOICE

(DUPLICATE FOR TRANSPORTER)

SAI RACHANA CHEMICALS
A-202, Sanskardham Co-Op Society
Nr. Jaldhara Chokdi, G.I.D.C
Ankleshwar
Mobile No- 9327788271, 9099042271
GSTIN/UIN: 24APJPA9292A1Z5
State Name : Gujarat, Code : 24
E-Mail : sairachana@ymail.com

Invoice No.
GST394
Delivery Note

Dated
8-Feb-2019
Mode/Terms of Payment
30 Days

Supplier's Ref.

Other Reference(s)

PRAG JHAGADIA

Buyer's Order No.

Dated

Consignee

AYUSHI ENTERPRISES(C)
B-10, Rumeshwar Park Co-Op Society
Nr. Dimond Dye Chem Colony, G.I.D.C
Ankleshwar

Despatch Document No.

Delivery Note Date

GST-394

Despatched through

Destination

BY ROAD**EX.PLANT**

Bill of Lading/LR-RR No.

Motor Vehicle No.

dt. 8-Feb-2019**GJ02Z-7927**

Terms of Delivery

**TRANSPORT
BY PARTY**

Buyer (if other than consignee)

AYUSHI ENTERPRISES(C)
B-10, Rumeshwar Park Co-Op Society
Nr. Dimond Dye Chem Colony, G.I.D.C
Ankleshwar
GSTIN/UIN : 24AERPP3631D1ZK
PAN/IT No : AERPP3631D
State Name : Gujarat, Code : 24

| Sl No. | No. & Kind of Pkgs. | Description of Goods | HSN/SAC | Quantity | Rate | per | Amount |
|--------|---------------------|----------------------|----------|------------|-------|-----|----------|
| 1 | ONE TANKER | Hydro Chloric Acid | 28061000 | 21.000 MT. | 10.00 | MT. | 210.00 |
| | | Central Tax (CGST) | | | | | 18.90 |
| | | State Tax (SGST) | | | | | 18.90 |
| | | ROUND OFF | | | | | 0.20 |
| Total: | | | | 21.000 MT. | | | ₹ 248.00 |

Amount Chargeable (in words)

Indian Rupees Two Hundred Forty Eight Only

E. & O.F.

| HSN/SAC | Taxable Value | Central Tax | | State Tax | | Total Tax Amount |
|----------|---------------|-------------|--------|-----------|--------|------------------|
| | | Rate | Amount | Rate | Amount | |
| 28061000 | 210.00 | 9% | 18.90 | 9% | 18.90 | 37.80 |
| Total | 210.00 | | 18.90 | | 18.90 | 37.80 |

Tax Amount (in words) : **Indian Rupees Thirty Seven and Eighty paise Only**

Company's Bank Details

Bank Name : Kotak Mahindra Bank
A/c No. : 08192120013565
Branch & IFS Code : Ankleshwar & KKBK0003008

Company's PAN : APJPA9292A

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for SAI RACHANA CHEMICALS

(Signature)
Authorised Signatory

For Ayushi Enterprises
Proprietor
Received

SUBJECT TO ANKLESHWAR JURISDICTION

DELIVERY CHALLAN

SAIRACHANA CHEMICALS

Subject to Ankleshwar Jurisdiction

A-202, Sanskaratham Co-Op Society,
Nr. Jaldhara Chokdi, G.I.D.C.,
Ankleshwar - 393 002. Dist. Bharuch.
Cell : 09327788271, 09099042271

G.S.T. NO.: 24APJPA9292A1Z5
PAN NO. : APJPA9292A

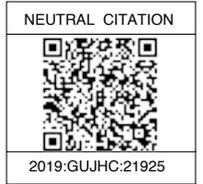
Name & Address of Buyer
M/s. Ayushi Enterprise,
ATFC, Ankleshwar

| Date | Challan No. | L.R. No. | Vehicle No. | Transport |
|--------------------------------|-------------|----------|-------------|-----------|
| 08/02/19 | CT. 341 | | CT02. 1901 | By Party |
| Consignee : | | | | |
| Description & Packing of Goods | | Quantity | N. Wt | Conc. |
| H.C.1 | | 21,000 | | On 100% |
| For Ayushi Enterprise | | | | |

Receiver's Signature
[Signature]
Proprietor

FOR, SAIRACHANA CHEMICALS

[Signature]

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/CRIMINAL MISC.APPLICATION NO. 7766 of 2019**

=====

RAMESHBHAI NANJIBHAI PADSHALA
Versus
STATE OF GUJARAT

=====

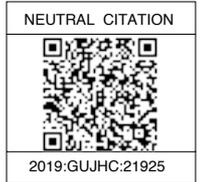
Appearance:

MR KATHAN P GANDHI(9557) for the Applicant(s) No. 1
MR KB ANANDJIWALA, SENIOR ADVOCATE WITH MR VISHAL K
ANANDJIWALA(7798) for the Applicant(s) No. 1
MR MITESH AMIN, PUBLIC PROSECUTOR(2) for the Respondent(s) No. 1

=====

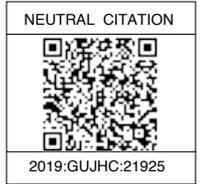
CORAM: **HONOURABLE MR.JUSTICE VIPUL M. PANCHOLI**Date : **07/05/2019****ORAL ORDER**

1. By way of the present application under Section 438 of the Code of Criminal Procedure, 1973, the applicant-accused has prayed for anticipatory bail in connection with the FIR being C.R.No.I-28 of 2019 registered with Kadodara Rural Police Station, District Surat Rural, for the offence punishable under Sections 304, 284, 120-B, 114, 467 and 471 of the Indian Penal Code and Section 15 of the Environment Protection Act.
2. It has been mainly alleged in the FIR that on 08.02.2019, the work of disposal of about 21 MTs Spent Hydrochloric acid was given to Mahavir Enterprise. The Mahavir Enterprise further entrusted said work to Sai Rachna Chemical and in turn, Sai Rachna Chemicals further entrusted the said work to Aayushi Enterprise. Thereafter, one Amitkumar Ratilal Patel, proprietor of Aayushi Enterprise, through is Tanker No.GJ-02-



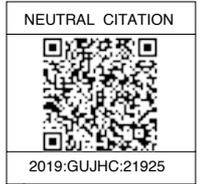
Z-7927 given the delivery of the HCL to driver of the tanker Indrajit and cleaner Vrajesh. In the process of disposing of the HCL, one person died and two persons who are driver and cleaner are severely affected by such hazardous chemical. Therefore, the FIR is registered against the applicant and others.

3. Mr.K.B. Anandjiwala, Learned Senior Advocate, has submitted that so far as Hydrochloric Acid 30% (HCL) is concerned, which is a by-product manufactured along with Green 7 Pigments, which is the main product of LLP, the manufacture of HCL is permitted by the Gujarat Pollution Control Board (GPCB) as a by-product vide Para-2 of its consent Order No.AWH-97707 dated 11.12.2018. The GPCB was satisfied after verification of the output parameters of the product, by-product and waste materials. Thus, it is contended that the HCL is a by-product of the Company and permission was granted by GPCB. Thus, no illegality is committed by the applicant.
4. Learned Senior Advocate, thereafter, has referred Rule 2(38) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. After referring to the same, it is submitted that Praharit Pigments LLP is permitted to operate the plant for manufacturing of HCL as a by-product. Hence, in absence of operation of the aforesaid Rules, any product or by-product can be sold to any third party



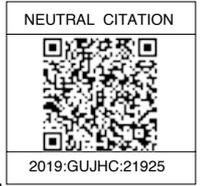
without any restriction.

5. Learned Senior Advocate would, thereafter, submit that Section 304 of the Indian Penal Code would not be attracted in the facts of the present case.
6. Learned Senior Advocate has referred the documents annexed with the application and contended that in the facts of the present case, when the applicant is falsely implicated in the FIR in question, this Court may consider his case for anticipatory bail.
7. On the other hand, Mr.Mitesh Amin, learned Public Prosecutor, has opposed this application and submitted that the applicant is one of the Partners of Praharit Pigments LLP. The GPCB also issued notice on 01.02.2019 and pointed out certain illegalities and irregularities committed by the said LLP. It is submitted that the FIR relates to disposal of HCL (poisonous substance), which is a by-product of the manufacturing process carried out by the LLP of the applicant. It is contended that HCL was brought through Tanker bearing registration No.GJ-02-Z-7927, which is the ownership of original accused No.9, namely, Amitkumar Ratilal Patel. The HCL was loaded in the aforesaid tanker on 08.02.2019 through invoice. Praharit Pigment LLP sold the said HCL to Mahavir enterprise. In turn, Mahavir Enterprise sold the said HCL to Sai Rachna Chemical Company and, thereafter, Sai Rrachna Chemical further sold



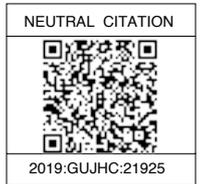
the same to Aayushi Enterprise on 08.02.2019 itself, which belongs to original accused No.9. In the aforesaid three invoices, tanker number remained the same and while disposing of the said HCL, two persons died in the incident and, therefore, the present applicant and other accused have committed the alleged offence. It is, therefore, urged that this application may not be entertained.

8. Having heard learned advocates appearing for the parties and having gone through the material produced on record, it has emerged that the applicant is having valid consent letter from GPCB, by which, the applicant is permitted to operate industrial plant to manufacture certain products including by-product HCL. Copy of the said letter is produced at Page-50 of the compilation. From the record, it has also emerged that the said by-product was sold to the applicant by preparing invoice in favour of Mahavir Enterprise and as contended by the learned Public Prosecutor, Mahavir Enterprise in turn sold the same to Sai Rachna Chemical, Sai Rachna Chemical sold it to Aayushi Enterprise and Ayushi Enterprise thereafter through its employees tried to dispose of the said HCL, when the incident has occurred.
9. From the material placed on record, it is revealed that the applicant is having valid consent letter from GPCB and when the applicant has sold the by-product by issuing invoice to



the other co-accused, prima-facie, it cannot be believed that the applicant has committed the alleged offence punishable under Section 304 of the Indian Penal Code.

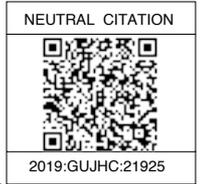
10. It is further revealed that the applicant has co-operated with the Investigating Agency and supplied the necessary material and documents, during the course of investigation. The documents are already collected by the Investigating Agency and, therefore, custodial interrogation of the applicant is not required.
11. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of ***Siddharam Satlingappa Mhetre vs. State of Maharashtra and Ors.*** as reported at ***(2011) 1 SCC 694***, wherein the Hon'ble Apex Court reiterated the law laid down by the Constitution Bench in the case of ***Shri Gurubaksh Singh Sibbia & Ors. Vs. State of Punjab***, as reported at ***(1980) 2 SCC 565***.
12. In the result, the present application is allowed. The applicant is ordered to be released on bail in the event of his arrest in connection with a FIR being C.R.No.I-28 of 2019 registered with Kadodara Rural Police Station, District Surat Rural, on his executing a personal bond of Rs.10,000/- (Rupees Ten Thousand Only) with one surety of like amount on the following conditions:
 - (a) shall cooperate with the investigation and make himself available for interrogation



whenever required;

- (b) shall remain present at concerned Police Station on 14.05.2019 between 11.00 a.m. and 2.00 p.m.;
- (c) shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade him from disclosing such facts to the court or to any police officer;
- (d) shall not obstruct or hamper the police investigation and not to play mischief with the evidence collected or yet to be collected by the police;
- (e) shall at the time of execution of bond, furnish the address to the investigating officer and the court concerned and shall not change his residence till the final disposal of the case till further orders;
- (f) shall not leave India without the permission of the Trial Court and if having passport shall deposit the same before the Trial Court within a week; and
- (g) it would be open to the Investigating Officer to file an application for remand if he considers it proper and just and the learned Magistrate would decide it on merits;

13. Despite this order, it would be open for the Investigating Agency to apply to the competent Magistrate, for police remand of the applicant. The applicant shall remain present before the learned Magistrate on the first date of hearing of such application and on all subsequent occasions, as may be directed by the learned Magistrate. This would be sufficient to treat



the accused in the judicial custody for the purpose of entertaining application of the prosecution for police remand. This is, however, without prejudice to the right of the accused to seek stay against an order of remand, if, ultimately, granted, and the power of the learned Magistrate to consider such a request in accordance with law. It is clarified that the applicant, even if, remanded to the police custody, upon completion of such period of police remand, shall be set free immediately, subject to other conditions of this anticipatory bail order.

14. At the trial, the Trial Court shall not be influenced by the prima facie observations made by this Court in the present order.
15. Rule is made absolute to the aforesaid extent. Direct service is permitted.

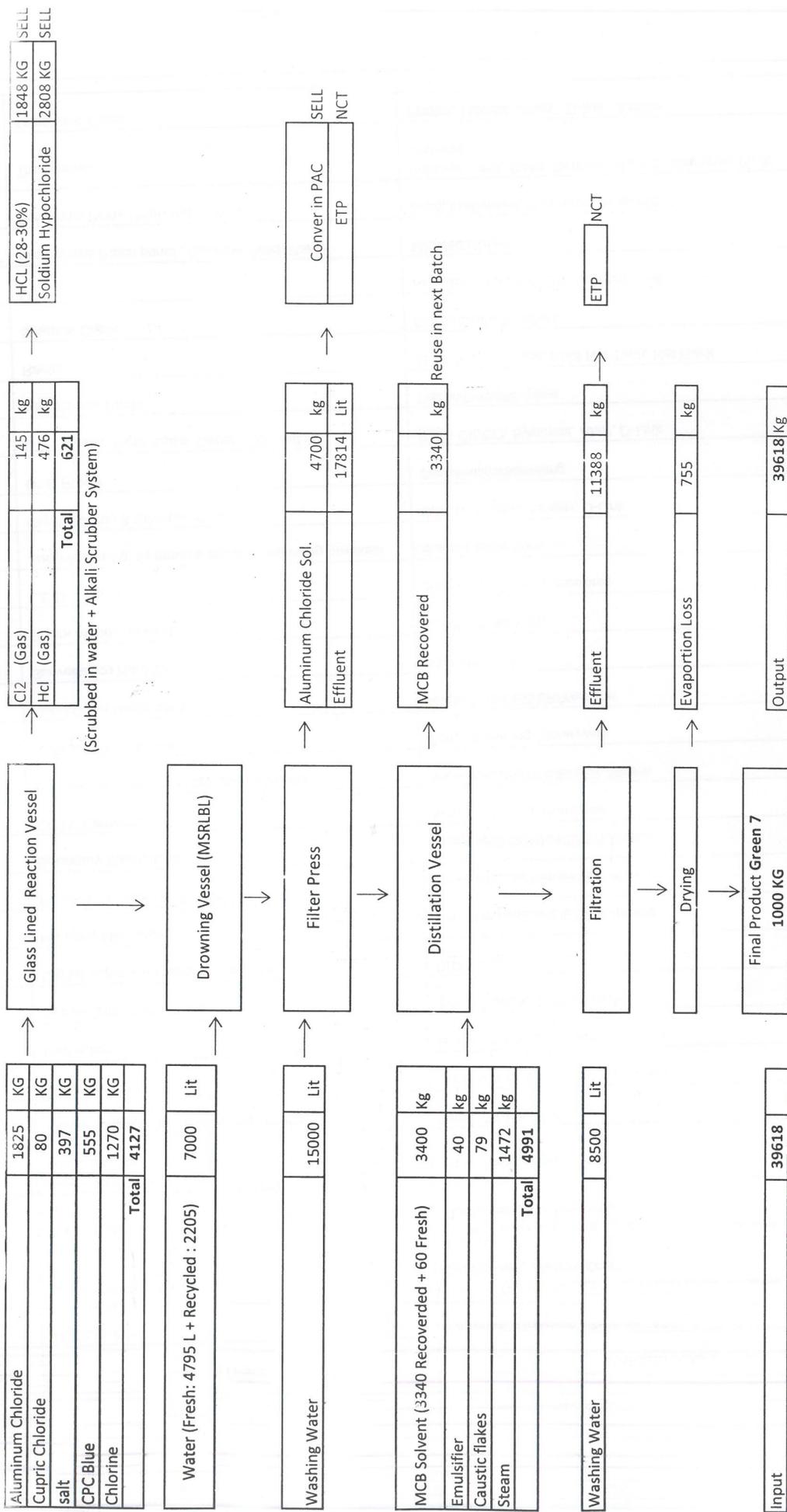
(VIPUL M. PANCHOLI, J)

piyush



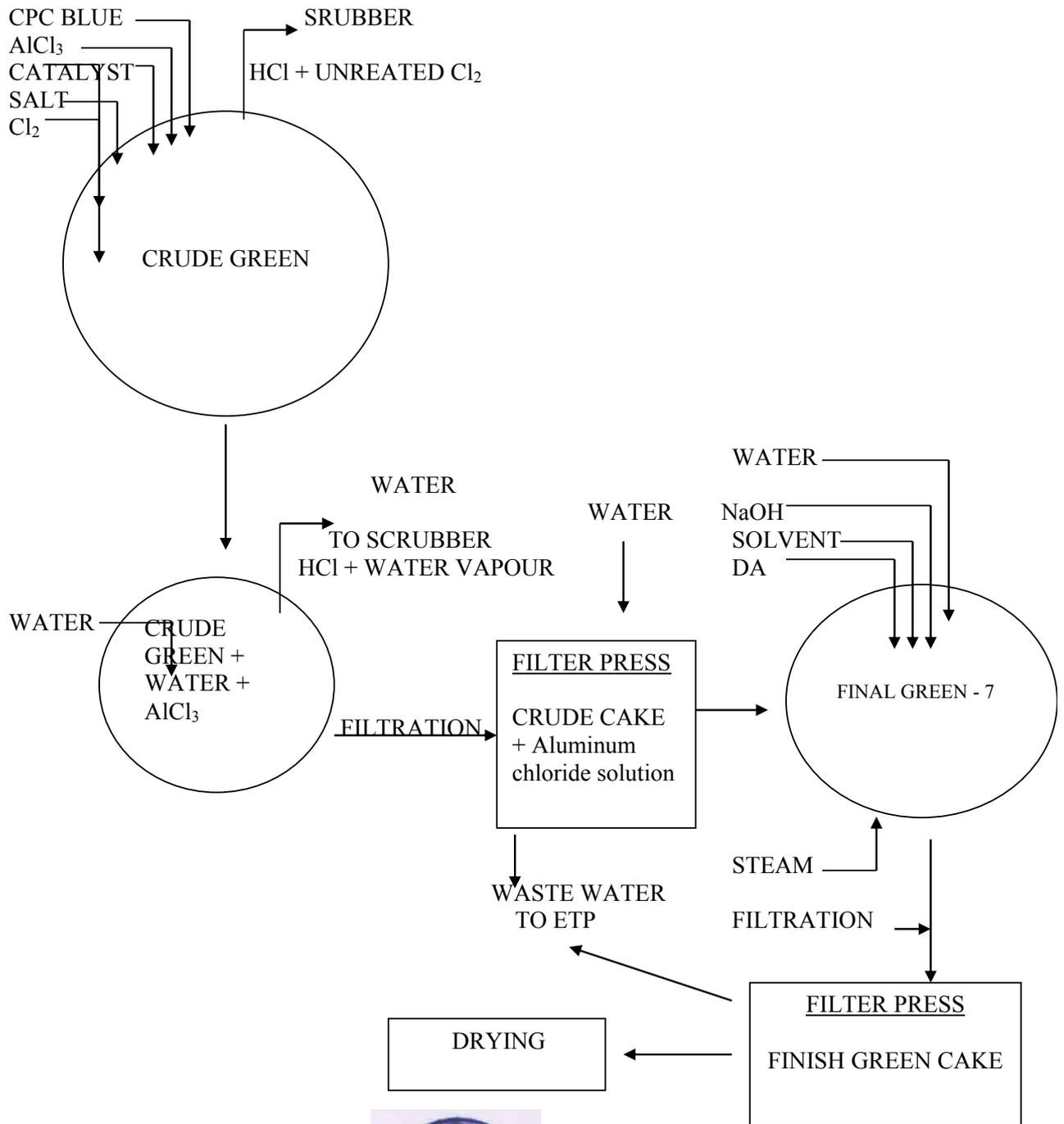
ANNEXURE-R-9

Mass balance and Flow chart Pigment Green 7



BRIEF PROCESS FLOW CHART of Pigment Green-7

FLOW DIAGRAM OF CPC GREEN – 7





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GUJARAT POLLUTION CONTROL BOARD

ANNEXURE-R-10
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

By R.P.A.D.

CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - Amendment)

NO: GPCB/ANK/CCA- 1927/ID-57674/

DT: __/08/2019

Amendment in CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018.

To,
M/s. PRAHARIT PIGMENTS LLP.
PLOT NO: 38/11,
GIDC ESTATE JHAGADIA,
DIST-BHARUCH.

SUB: Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.

REF: (1) CCA No. AWH - 97707 dated :20/12/2018.
(2) Hon'ble NGT O.A. No.362 of 2019.

Sir,

This has reference to the CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018 under the provisions of the various Environmental Act/ Rules, which stands amended as under. The Validity of this order will be up to **04/12/2023**.

1. **The list of proposed products to be manufactured shall be as follows:**

| Sr. No. | Products | Quantity (MT/Month) |
|---------|--|---------------------|
| 1. | Pigment green - 7 / Pigment green - 36 | 150 |

2 **CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016**

2.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

2.2 The condition No. 6.2 under authorization for Hazardous & other wastes of the CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018 is amended and shall now be read as under.

A. **Hazardous & other wastes:**

| Sr. No. | Name of Waste | Category Number | Quantity in Year | Facility |
|---------|-------------------------------|-----------------|------------------|---|
| 1 | ETP waste | 35.3 | 1800 MT | Collection, Storage, transportation, disposal at TSDF site. |
| 2 | Used Oil | 5.1 | 500 lit. | Collection, Storage, transportation, disposal by selling to registered re-refiners. |
| 3 | Discarded Containers / Liners | 33.1 | 5000 nos. / 6 MT | Collection, Storage, decontamination and disposal by selling to approved vendors. |

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Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

Outward No:517371-20/08/2019

| | | | | |
|---|---------------------------------------|-----|----------------------------|---|
| 4 | Poly Aluminium Chloride (soln.) OR | B30 | 27000 MT | Collection, Storage, transportation, Unit shall send their Hazardous Waste to only those with whom unit has made MoU and receptor unit has permission from CPCB/GPCB under Rule-9 with valid CCA. |
| | Aluminium Chloride/Hydroxide AND | B30 | 3060 MT / 1890 MT | |
| | Copper or any other salt | A66 | 99 MT | |
| 5 | Sodium Hypo Chloride | B15 | 5400 MT | Collection, Storage, transportation, Unit shall send their Hazardous Waste to only those with whom unit has made MoU and receptor unit has permission from CPCB/GPCB under Rule-9 with valid CCA. |
| 6 | Hydrochloric Acid | B15 | 3600 MT | Collection, Storage, transportation, Unit shall send their Hazardous Waste to only those with whom unit has made MoU and receptor unit has permission from CPCB/GPCB under Rule-9 with valid CCA. |

- 3 All other conditions of CCA order No: AWH-97707, issued vide letter no. GPCB/ ANK/ CCA-1927/ ID-57674/479403, dated 20/12/2018 will remain same.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(Signature)

(A.V.SHAH)

SR. ENVIRONMENT ENGINEER



BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH PUNE,
AT PUNE

O.A. NO. 110/2023

MSH SHAIKH

.... APPLICANT

V/s

STATE OF GUJARAT AND ORS.

.... RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Ramesh Padshala, the Managing Partner of the Praharit Pigments LLP (Respondent No.3), do hereby appoint:

Saurabh Kulkarni,
Advocate

Prashant Bhat
Advocate

M/s.D.V. Kulkarni & Co., Advocates
 420, Shaniwar Peth, Near Ahilya Devi School,
 Next to Sudarshan Hall, Pune – 411 030.
 Ph(O) 24459027
 (Email) sdkadvocate@gmail.com

Hereinafter called the **Advocates of Respondent No.3 (Praharit Pigments LLP)** in the above noted case & authorize them;

To, act appear and plead in the above noted case in this court or in any other court in which the same may tried or heard.

To sign file, verify and present pleadings, appeals, cross-objections or petitions fee executions review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

To file and take back document, to admit &/or deny the document of opposite party

To take execution proceedings.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us intents and purposes.

AND I/We undertake that I/We or My/Our duly authorized agent would appear in court on all hearing & will inform the Advocate for appearance when the case in called

IN WITNESS WHEREOF we do hereunto set our hand to their presents the contents of which have been understood by us on this 6 day of October 2023


 ADVOCATES


 Signature

I am not a member of Advocates Welfare Fund and therefore stamp of Rs.2 is not affixed herewith.

